

50/100  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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R.A/C.P No.....

E.P/M.A No.....

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SECTION OFFICER (Judl.)

*Baruah*  
31/10/17

**CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH:**

## CA D D E R S H E E E.

1. Original Application No. 315 /2006  
2. Misc Petition No. \_\_\_\_\_ /  
3. Contempt Petition No. \_\_\_\_\_ /  
4. Review Application No. \_\_\_\_\_ /

Applicant(s) L. Khobung vs Union of India & Ors

Advocate for the Applicant(s) N. M. Chande, C. Math &  
Smt. U. D. Witten

Advocate for the Respondant(s) Mr. Chas. B. Paciulka

Notes of the Registry	Date	Order of the Tribunal
<p>This application is in form is filed L.C. No. for Rs 50/- deposited vide IP/SD No. 28993322 Dated: 18.12.06</p> <p>Sol/- Dy. Registrar</p> <p>No. 5 has been shown above in s</p>	21.12.06.	<p>The issue involved in this case is that the applicant is originally posted as Program Executive from 25.02.2005. The applicant's grievance is that as per seniority list the Respondent No. 5 has been promoted on adhoc basis in 2002 and the benefit was given to the applicant subsequently in 2005. The specific averment by the applicant is that the said seniority respondent No. 5 has been shown above in s</p>

position of the applicant. The applicant was placed above the respondent No.5 in the zonal seniority published as on 30.09.98 on the basis of rank in panel of SCC in terms of merit list. The Respondent

No.5 junior to the applicant was promoted to the

2

cadre of Programme Executive on adhoc basis ignoring the promotion of the applicant. The Respondent No.2 vide impugned satellite message dated 25.02.06 (Annexure 12) sought to revert the adhoc promotions to the post of Transmission Executive including the applicant. In the said order

cadre of Programme Executive on adhoc basis ignoring the promotion of the applicant. The Respondent No.2 vide impugned satellite message dated 25.02.06 (Annexure 12) sought to revert the adhoc promotions to the post of Transmission Executive including the applicant. In the said order it has also been clarified that who were promoted on adhoc basis on or before 31.12.2004 will continue as Programme Executive.

I have heard Mr. M. Chanda learned counsel for the applicant and Mr. G. Baisya Sr. C.G.S.C. for the Respondents. When the matter came up for hearing the learned counsel for the applicant has submitted that an identical matter in O.A.No.7/ of 2006 is pending before this Tribunal and the said O.A. admitted.

Application is admitted. Issue notice on the respondents.

The counsel for the Respondents has submitted that he would like to take instructions.

22.12.06.

cadre of Programme Executive on adhoc basis ignoring the promotion of the applicant. The Respondent No.2 vide impugned satellite message dated 25.02.06 (Annexure 12) sought to revert the adhoc promotions to the post of Transmission Executive including the applicant. In the said order it has also been clarified that who were promoted on adhoc basis on or before 31.12.2004 will continue as Programme Executive.

I have heard Mr. M. Chanda learned counsel

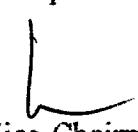
for the applicant and Mr. G. Baishya Sr. C.G.S.C. for the Respondents. When the matter came up for hearing the learned counsel for the applicant has submitted that an identical matter in O.A.No.72 of 2006 is pending before this Tribunal and the said O.A. admitted.

Application is admitted. Issue notice on the respondents.

The counsel for the Respondents has submitted that he would like to take instructions.

Post the matter 8.2.07.

By way of interim order, it is ordered that no adverse action prejudicial to the interest of the applicant will be taken by the respondents till the next date of hearing.

  
Vice-Chairman

lm

① Service report  
awarded.

  
7.2.07.

8.2.07. Four weeks time is granted to counsel for the respondents to file writ statement. Post the matter on 9.3.07. Inter order shall continue.

FORM NO. 4  
(S.O. Rule 42)

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

O R D E R S H E E T.

Original Application No. .... 315 of 2006 .....

Misc. Petition No. ....

Contempt Petition No. ....

Review Application No. ....

Applicant(s) .... L. Khobung .....

Respondent(s) .... Union of India .....

Advocate for the Applicant(s) .... Mr. M. Chanda, Mr. S. Nath & Mrs. U. Dutta

Advocate for the Respondent(s) .... Mr. G. Naishya, S. C. G. S. C.

Notes of the Registry	Date	Order of the Tribunal
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24.12.06. The issue involved in this case is that the applicant is originally posted as Programme Executive from 25.02.2005. The applicant's grievance is that as per seniority list the Respondent No.5 has been promoted on adhoc basis in the year 2002 and the benefit was given to the applicant subsequently in 2005. The specific averment made by the applicant is that the said seniority list respondent No.5 has been shown above in seniority position of the applicant. The applicant was placed above the respondent No.5 in the zonal seniority published as on 30.09.98 on the basis of rank in panel of SCC in terms of merit list. The Respondent No.5 junior to the applicant was promoted to the

contd/

12.9.07. Counsel for the applicant wanted

time to file rejoinder. Let it be done. Post the matter on 4.10.07. Interim order shall continue.

Vice-Chairman

lm

04.10.07

Call this matter on 16.11.07 awaiting rejoinder from the applicant.

  
(Khushiram)  
Member(A)

  
Monoranjan Mahanty  
Vice-Chairman

16.11.07. Rejoinder has not been filed as yet in this case. Call this matter on 6<sup>th</sup> December, 2007 for final disposal. Rejoinder if any, be filed by 30<sup>th</sup> November, 2007.

  
(Khushiram)

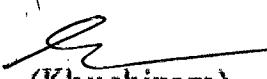
Member(A)

  
(M.R. Mohanty)

Vice-Chairman

lm

06.12.2007 Call this matter on 17.12.07 alongwith O.A.No.72/2007.

  
(Khushiram)  
Member (A)

  
(M. R. Mohanty)  
Vice-Chairman

nkm

17.12.2007

Mr.M.Chanda, learned counsel for the Applicant is present. Mr.G.Baishya, learned Sr. Standing counsel for the Union of India is also present.

Call this matter on 30.01.2008, before the Division Bench.

  
(M.R.Mohanty)  
Vice-Chairman

8.05.08.

/bb/

order dt. 8/2/07  
issuing to both  
the parties.

16/2/07.

8.2.07. Four weeks time is granted to the counsel for the respondents to file written statement. Post the matter on 9.3.07. Interim order shall continue.

Vice-Chairman

lm

09.03.07.

Written statement has not been filed. Four weeks time is granted to file reply statement. Post the matter on 12.4.07. Interim order shall continue.

Vice-Chairman

lm

11.5.07.

At the request ~~the~~ of learned counsel for the respondents three weeks time is granted to file written statement. Post the matter on 13.6.07.

Vice-Chairman

lm

13.6.2007

No Wts has been  
bileft.

My  
10.5.07.

Mr. G. Baishya, learned Sr. C.G.S.C.

wanted further time to file reply statement. Three weeks' further time is allowed.

Post on 17.07.2007. Interim order

shall continue till such time.

33  
12.6.07.

Order dt. 13/6/07  
issuing to both  
the parties.

/bb/

Vice-Chairman

17.7.2007

Four weeks further time is granted to file written statement.

Post on 16.8.07 for order. Interim order shall continue.

33  
16.7.07.

Order dt. 17/7/07  
issuing to both  
the parties.

3/10/07 - Wts not biled.

Vice-Chairman

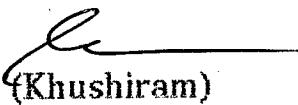
pg

33  
11.9.07.

09.05.2008

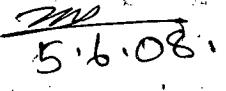
Call this matter on 06.06.2008.

nkm

  
(Khushiram)  
Member (A)

  
(M.R. Mohanty)  
Vice-Chairman

Rejoinder not  
filed.

  
5.6.08.

06.06.2008

Heard Mr. M. Chanda, learned Counsel appearing for the Applicant and Mr. G. Baishya, learned Sr. Standing Counsel for the Union of India, in part.

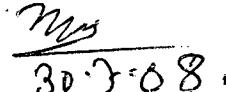
Call this matter on 31.07.2008 for further hearing.

nkm

  
(Khushiram)  
Member (A)

  
(M.R. Mohanty)  
Vice-Chairman

Rejoinder not  
filed.

  
30.7.08.

31.07.2008

On the prayer of Ms. U. Dutta, learned counsel appearing for the Applicant, hearing of this part heard matter stands adjourned to be taken up on 29.08.2008.

Mr. G. Baishya, learned Sr. Standing Counsel appearing for the Respondents is present.

Call this matter on 29.08.2008.

lm

  
(Khushiram)  
Member (A)

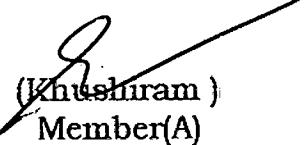
  
(M.R. Mohanty)  
Vice-Chairman

017315/06

29.08.2008 Heard Mr M.Chanda, learned counsel appearing for the Applicant and Mr G. Baishya, learned Sr. Standing counsel appearing for the Respondents further in part.

On the prayer of Mr G.Baishya, learned Sr. Standing counsel (who wants to obtain up to date instruction on the matter pertaining to Respondent No.7),

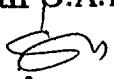
Call this matter on 22.09.2008 for further hearing.

  
(Khushiram )  
Member(A)

  
(M.R.Mohanty)  
Vice-Chairman

pg

22.09.2008 Call this matter on 11.11.2008 along with O.A.No.72 of 2006.

  
(S.N. Shukla)  
Member(A)

  
(M.R.Mohanty)  
Vice-Chairman

11.11.2008 Mr.M.Chanda, learned counsel for the Applicant is present. Mr.G.Baishya, learned Sr. Standing counsel for the Union of India is absent. Mr.M.U.Ahmed, learned Addl. Standing counsel makes a prayer on behalf of Mr.G.Baishya for adjournment of the case.

Call this on 20.11.2008 for hearing.

  
(S.N.Shukla)  
Member (A)

  
(M.R.Mohanty)  
Vice-Chairman

/bb/

22.05.2009 Mr. G. Baishya, learned Sr. Standing Counsel appearing for the Government of India makes a statement that this case has been asked to be transferred to the Principal Bench.

Mr. M. Chanda, learned counsel appearing for the Applicant states that he had instructeds from the Applicant that the Applicant of this case made a prayer to the Principal Bench for retransferring the case to Guwahati Bench.

In the aforesaid premises, counsel for both sides should verify the matter and intimate the exact position by the next date.

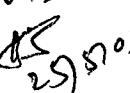
Call this matter on 01.07.2009.

  
(N.D. Dayal)  
Member(A)

  
(M.R. Mohanty)  
Vice-Chairman

lm

25.5.09

Mr. G. Baishya,  
Sr. CGSC. has  
filed the order  
dt 6.3.2009 of  
the Principal  
Bench, CAT, New Delhi  
for transferring the  
Case records of  
OA 315/06 to the CAT.  
P.B.  
  
25/5/09

1/m/

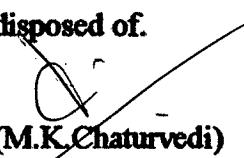
01.07.2009 Call this Division Bench  
matter for hearing on 21.08.2009.

  
(M.R. Mohanty)  
Vice-Chairman

21.08.2009

Heard learned counsel for the parties and  
perused the materials placed on record.

For the reasons recorded separately, this case is  
disposed of.

  
(M.K. Chaturvedi)  
Member (A)

  
(Manoranjan Mohanty)  
Vice-Chairman

/bb/

Common Judgment order  
dt 21/8/09 (OA 72/06 & 315/06)  
sent to the D/section for issuing  
To the Applicants & Resp'tly Regd Post.  
Free copies of both side standing Counsel  
by channel. D/No. —

Recon

16.12.2008 - 10.01.2009

Court of Arbitration for Dispute Resolution

Arbitration Case No. O.A. 315 of 06

Arbitrator: Mr. M.R. Mohanty

Decision date: 20.11.2008 On the prayer of learned counsel  
and the parties concerned appearing for both the parties, call this  
matter on 07.01.2009.

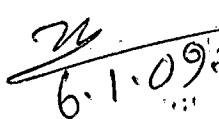


(S.N. Shukla)  
Member(A)

  
(M.R. Mohanty)  
Vice-Chairman

Rejoinder not  
filed.

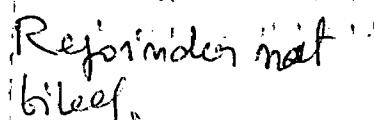
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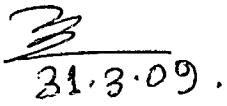
  
6.1.09.

07.01.2009

Mr. M.Chanda, learned  
counsel for the Applicant and Mr G.  
Baishya, learned Sr. Standing  
counsel for the Respondents are  
present.

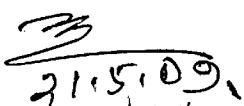
Call this matter on  
16.02.2009 for hearing.

  
Rejoinder not  
filed.

  
31.3.09.

pg

Rejoinder not  
filed.

  
31.3.09.

16.2.09 Bench is not available.  
List on 16.04.09.

  
by  
CJ

01.04.2009

Call this matter on 22.05.2009 for hearing.

  
(M.R. Mohanty)  
Vice-Chairman

/bb/

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application Nos. 72 & 315 of 2006

Date of Order: This, the 21<sup>st</sup> Day of August, 2009

THE HON'BLE SHRI MANORANJAN MOHANTY, VICE CHAIRMAN

THE HON'BLE SHRI M.K.CHATURVEDI, ADMINISTRATIVE MEMBER

Shri Samuel Z. Hrangate  
Working as Transmission Executive  
Office of the Station Director  
All India Radio, Prasar Bharati  
Broadcasting Corporation of India  
Aizawl – 796 001.

... Applicant in O.A.72/2006.

Shri Lalneikung Khobung  
Working as Programme Executive (Ad hoc)  
AIR Aizawl, Mizoram-796001.

... Applicant in O.A.315/2006.

By Advocates: Mr.M.Chanda, Mr.G.N.Chakraborty, Mr.S.Nath &  
Mr.S.Chaudhury in both the O.A.s.

- Versus -

1. The Union of India  
represented by the Secretary  
to the Government of India  
Ministry of Information and Broadcasting  
New Delhi.
2. The Director General  
All India Radio, Prasar Bharati  
Broadcasting Corporation of India  
Akashbani Bhavan, Parliament Street  
New Delhi – 1.
3. The Deputy Director General (NE)  
All India Radio, Prasar Bharati  
Broadcasting Corporation of India  
Guwahati.

The Station Director  
All India Radio, Prasar Bharati.



Broadcasting Corporation of India  
Aizawl - 796 001, Mizoram.

5. The Station Director  
All India Radio, Prasar Bharati  
Broadcasting Corporation of India  
Shillong.
6. The Station Director  
Prasar Bharati (Broadcasting Corporation of India)  
All India Radio  
Aizawl.
7. Shri Lalzidinga Renthlei  
Programme Executive  
All India Radio  
Lunglei, Mizoram.

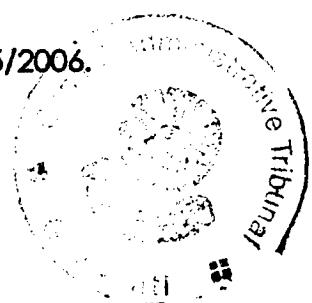
... Respondents in O.A.72/2006.

1. The Union of India  
represented by the Secretary  
to the Government of India  
Ministry of Information and Broadcasting  
Shastri Bhawan 'A' Wing  
New Delhi - 110 001.
2. The Director General  
All India Radio, Prasar Bharati  
Broadcasting Corporation of India  
Akashbani Bhavan, Parliament Street  
New Delhi - 1.
3. The Deputy Director General (NE)  
All India Radio, Prasar Bharati  
Broadcasting Corporation of India  
Guwahati-3.
4. The Station Director  
All India Radio, Prasar Bharati  
Broadcasting Corporation of India  
Aizawl - 796 001, Mizoram.
7. Shri Lalzidinga Renthlei  
Programme Executive  
All India Radio  
Lunglei, Mizoram.

... Respondents in O.A. 315/2006.

By Mr. G. Baishya, Advocate.

\*\*\*\*\*



20/11

O.A. 72/2006 &  
O.A. 315/2006  
ORAL ORDER  
21/08/2009

**MANORANJAN MOHANTY, (V.C.):-**

Heard Mr.M.Chanda, learned counsel appearing for Applicants of both these cases and Mr.G.Baishya, learned counsel appearing for the Broadcasting Corporation of India/Prasar Bharati/All India Radio, and perused the materials placed on record.

2. Both the Applicants are Transmission Executives. They were given ad hoc promotions as Programme Executives. When the gradation list was revised, they faced reversion from the said ad hoc promotion. On the strength of the interim orders of this Tribunal, they are, however, continuing as Programme Executives.

3. The Applicant of O.A. No.72/2006 previously approached this Tribunal challenging the gradation list and the said case was disposed of when the Respondents restored his position in zonal level gradation list with assurance to rectify his position in the all India seniority list.

4. During pendency of these two (present) cases, the Respondents have granted ad hoc promotions to the Applicants by an order dated 31.07.2009. A copy of the said order dated 31.07.2009 has been produced by Mr.G.Baishya, learned counsel for the Respondents. It appears from the copy of said order dated 31.07.2009 that the name of the Applicant of O.A. No.72/2006 has been placed at Sl. No.37 and the name of the Applicant of O.A. No.315/2006 has been placed at Sl. No.91 of the persons granted ad hoc promotions as Programme Executives.



5. In these two Original Applications, one of the prayers (of both the Applicants) is to grant them promotion (to the rank of Programme Executive) on ad hoc basis till consideration of their case for regular promotions to the said post. Now that, ad hoc promotion has been granted (by the Respondents) to the Applicants vide order dated 31.07.2009 (supra), the main prayer to grant ad hoc promotion to the post of Programme Executive has been allowed by the Respondents during pendency of these cases. The other prayer (of the Applicants) to grant them regular promotions, on the basis of all India seniority, only remains to be considered. Mr.M.Chanda, learned counsel appearing for the Applicants states that the ad hoc arrangement, in the post of Programme Executive, is going on since 2002 and, as a result, the chance of next promotion is also going to be affected.

6. Mr.G.Baishya, learned counsel appearing for the Respondents, states that it will take some time to grant regular promotion to the post of Programme Executive on the basis of all India seniority; because of litigations, touching the issue in question, are pending in various Benches of this Tribunal and in some other Courts. By keeping his submission in mind, we grant six months time to the Respondents to consider the case of the Applicants (and other similarly placed Transmission Executives) for their regular promotion to the post of Programme Executive. It is necessary to expedite the matter (at the level of the Respondents); because the Applicants (and similarly placed Transmission Executives) should not be allowed to suffer for indefinite period as ad hoc Programme Executives. Respondents should keep in mind that ad hoc arrangements for years are being made to man the



posts of Programme Executive; which is not a healthy personnel management.

7. Subject to the above observations and directions, these two cases are, hereby, disposed of.

*[Signature]*  
Sd/-

M.R. Mohanty  
Vice Chairman

Sd/-

M.K. Chaturvedi  
Member (A)



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
Guwahati Bench  
GUWAHATI BENCH: GUWAHATI

(An application under Section 19 of the Administrative Tribunals Act, 1985)

O. A. No. 315 /2006

**Sri Lalneikung Khobung**  
-Vs-  
**Union of India and Others.**

LIST OF DATES AND SYNOPSIS OF THE APPLICATION

23.10.1989- Applicant was initially appointed as Transmission Executive through Staff Selection Commission and belongs to 1989 batch of the SSC.

01.01.2006- Director General, All India Radio (for short AIR) published draft all India eligibility list of Transmission Executive. In the said seniority list respondent No. 5 has been shown above in seniority position of the applicant in violation of rule of seniority. (Annexure- 1)

30.09.1998- Applicant was placed above the respondent No. 5 in the zonal seniority published as on 30.09.98 on the basis of rank in panel of SSC/in terms of merit list published by the SSC. (Annexure-2)

20.09.2006- Applicant submitted a detailed representation addressed to the respondent No. 2, wherein he has stated that junior has been placed at Sl. No. 370 in the draft all India eligibility list and he has been placed at Sl. No. 372. (Annexure- 3)

28.09.2006- Station Director, AIR, Aizwal forwarded the representation of the applicant. (Annexure- 4)

01.11.2001- Applicant submitted representation pointing out similar mistake in the draft all India eligibility list prepared earlier but no action was taken to correct the seniority position of the applicant. (Annexure- 5 and 6)

03.07.1986- Govt. of India, D.O.P.T issued O.M dated 03.07.86 wherein the principle of determination of seniority has been laid down. (Annexure-7)

As per the recruitment rule next avenue of promotion of the applicant is to the cadre of Programme Executive. (Annexure- 8)

*Div/Dr/.../2006*

10.10.2003- Respondent No. 5, junior to the applicant, was promoted to the cadre of Programme Executive on ad hoc basis ignoring the promotion of the applicant. (Annexure-9)

28.10.2004- Respondent No. 5, junior to the applicant, was again promoted to the post of Programme Executive on ad hoc basis. (Annexure-10)

25.02.2005- Applicant was promoted to the post of Programme Executive on ad hoc basis. (Annexure- 11)

25.02.2006- Office of the respondent No. 2 vide impugned satellite message dated 25.02.06 sought to revert the ad hoc promotes to the post of Transmission Executive including the applicant. In the said order it has also been clarified that who were promoted on ad hoc basis on or before 31.12.04 will continue as Programme Executive. (Annexure- 12)

01.03.2006- Respondents vide communication dated 01.03.06 directed that Transmission Executive, Production Assistant and other equivalent categories reverted from the post of Programme Executive shall henceforth hold the current charge of Programme Executive without financial benefit. (Annexure- 13)

Respondent No. 5 who is junior to the applicant is not going to be reverted from his ad hoc promotion since he was promoted on ad hoc basis prior to 31.12.04. Applicant who is senior to the respondent No. 5 is entitled to continue in the promotional post at least on ad hoc basis.

Hence this Original Application.

#### PRAYERS

1. That the Hon'ble Tribunal be pleased to set aside and quash the impugned order of reversion issued under satellite message dated 25.02.2006 (Annexure- 12) and impugned communication dated 01.03.2006 (Annexure- 13), so far the applicant is concerned.
2. That the Hon'ble Tribunal be pleased to direct the respondents to allow the applicant to continue to the post of Programme Executive on ad hoc basis with financial benefit till consideration of his promotion on regular basis.

3. That the Hon'ble Court further be pleased to direct the respondents to assign proper seniority in the Draft all India eligibility list in the cadre of Transmission Executive for consideration of regular promotion of the applicant in the cadre of Programme Executive.
4. That the Hon'ble Tribunal be pleased to direct the respondents to promote the applicant on regular basis to the cadre of Programme Executive at least from the date of vacancy, with all consequential service benefits including seniority and monetary benefit.
5. That the Hon'ble Tribunal be pleased to declare that the applicant is senior to respondent No. 5 in the cadre of Transmission Executive.
6. Costs of the application.
7. Any other relief (s) to which the applicant is entitled as the Hon'ble Tribunal may deem fit and proper.

Interim order prayed for:

During pendency of the application, the applicant prays for the following interim relief: -

1. That the Hon'ble Tribunal be pleased to direct the respondents not to revert the applicant to the post of Transmission Executive from the post of Programme Executive till disposal of the Original Application.
2. That the Hon'ble Tribunal further be pleased to direct the respondents that the pendency of this Original Application shall not be a bar for the respondents to grant the relief as prayed for.

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Guwahati Bench

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH: GUWAHATI**

(An application under Section 19 of the Administrative Tribunals Act, 1985)

**Title of the case : O.A. No. 315 /2006**

**Shri. L. Khobung : Applicant.**

**-Versus-**

**Union of India & Ors. : Respondents.**

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Filed By:

Date:- 21.12.06

*U. Dutta*  
 Advocate

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH: GUWAHATI

(An application under Section 19 of the Administrative Tribunals Act, 1985)

O.A. No. 315 /2006

**BETWEEN:**

Shri Lalneikung Khobung,  
Working as Programme Executive (Ad hoc)  
AIR Aizawl,  
Mizoram- 796001.

Applicant.

**-AND-**

1. The Union of India,  
Represented by the Secretary to the  
Government of India,  
Ministry of Information and Broadcasting,  
Shastri Bhawan 'A' Wing,  
New Delhi- 110001.
2. The Director General  
All India Radio, Prasar Bharati  
Broadcasting Corporation of India  
Akashbani Bhavan,  
Parliament Street,  
New Delhi-1.
3. The Deputy Director General (NE)  
All India Radio, Prasar Bharati  
Broadcasting Corporation of India  
Guwahati- 3.
4. The Station Director  
Prasar Bharati (Broad Casting Corporation India)  
All India Radio,  
Aizawl, Mizoram- 796001.
5. Shri Lalzidinga Renthlei  
Programme Executive,  
All India Radio,  
Lunglei, Mizoram- 796001.

..... Respondents.

*Shri Lalneikung Khobung*

File by the applicant  
through A. Datta, advocate  
on 21.12.06

## DETAILS OF THE APPLICATION

### 1. Particulars of the order (s) against which this application is made:

This application is made praying for a direction upon the respondents to assign correct all India seniority to the applicant placing him above the private respondent No. 5 Shri Lalzidinga Ranthei in the cadre of Transmission Executive in terms of Govt. of India's memorandum dated 22.12.1959 and DOPT memorandum dated 03.07.1986 and to promote the applicant to the post of Programme Executive atleast from the date of promotion of respondent No. 5 with all consequential benefit and further be pleased to set aside and quash the impugned satellite message dated 25.02.2006 issued by the Station Director as well as impugned instruction issued by the Director General as on 01.03.2006, whereby it has been ordered for reversion to the post of Transmission Executive with retrospective effects and also the decision of the Director General to hold the current charge of Programme Executive without financial involvement.

### 2. Jurisdiction of the Tribunal:

The applicant declares that the subject matter of this application is well within the jurisdiction of this Hon'ble Tribunal.

### 3. Limitation:

The applicant further declares that this application is filed within the limitation prescribed under Section- 21 of the Administrative Tribunals Act 1985.

### 4. Facts of the case:

4.1 That the applicant is a citizen of India and as such he is entitled to all the rights, protections and privileges as guaranteed under the Constitution of India.

*Lalzidinga Ranthei*

4.2 That your applicant was initially appointed in the cadre of Transmission Executive in the year 1989 through SSC. He has joined the department on 23.10.1989. Be it stated that the applicant belongs to 1989 batch of the SSC. It is pertinent to mention here that the respondent No. 5 also belongs to the same batch of 1989 but the merit position of the respondent No. 5 is lower than the applicant in the merit list published by the SSC. But surprisingly in the draft All India eligibility list published on 18.09.2006 by the respondents Union of India in the cadre of transmission executive, the name of the respondent No. 5 has been shown above the present applicant at Sl. No. 370 in total violation of rule of seniority contained in the Govt. of India, O.M dated 22.12.1959 and DOPT O.M dated 03.07.1986. It is the settled position of law that the seniority position of a Central Govt. employee is liable to be determined on the basis of his rank in the panel/merit list published by the Staff selection commission i.e the Govt. recruitment agency, which recommended the name of the applicant as well as the name of the respondent No. 5 and other candidates who have been recommended by the SSC, belonging the 1989 batch. It is categorically submitted that both the applicant and respondent No. 5 belongs to 1989 batch of the staff selection commission, who are selected for the post of Transmission Executive and there after their dossiers were sent to the office of the respondent, All India Radio and Doordarshan for appointment, and accordingly they were appointed.

4.3 That it is stated that the applicant although joined the department of A.I.R on 23.10.1989, but the respondent No. 5 joined on 21.09.1989 prior to the date of joining of the applicant in A.I.R, but even than such earlier joining in the department cannot alter the seniority position but the respondent department fixed the seniority of private respondent No. 5 above the seniority position of the applicant on the basis of initial date of joining in the department in violation of Rule of seniority which is evident from draft

*Kalnirnay Choksey*

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All India eligibility seniority list of transmission executive published as on 01.01.2006 by the S.O, D.G All India Radio, New Delhi.

(A Copy of draft all India eligibility list published as on 01.01.2006 is enclosed as Annexure-1).

4.4 That it is stated that in the Zonal seniority list published as on 30.09.1998, wherein the name of the applicant was placed above the private respondent on the basis of his rank in the panel of SSC/in terms of merit list published by the SSC, therefore seniority list published by the Zonal office from time to time has been rightly fixed the seniority position of the applicant above the private respondent No. 5.

(A Copy of the zonal seniority list dated 30.09.1998 is enclosed as Annexure-2).

4.5 That it is stated that in the impugned Draft All India eligibility seniority list, the name of the present applicant is wrongly placed at 372 whereas name of his junior, namely respondent No. 5 is placed at 370 in total violation of the principle laid down in O.M dated 22.12.1959 as well as O.M dated 03.07.1986 issued by the DOPT and also in violation of the position of seniority all along maintained in the Zonal level. It is pertinent to mention here that all along the seniority position of the applicant are wrongly maintained in the draft All India eligibility list which is prepared on the basis of combined seniority list of direct recruits and promotees on all India basis. Be it stated that both the applicant and the respondent No. 5 belong to the cadre of direct recruitment quota. In the impugned draft list published as on 01.01.2006 has been prepared on the basis of following principles:-

(i) Relative seniority of all Direct Recruits will be according to the order on merit in the select list drawn by SSC/UPSC/other

*Ramnivas Choubey*

recruiting authority. Persons appointed from earlier select list rank senior en bloc to those appointed from the reserve lists and from subsequent lists.

- (ii) Combined seniority list of direct recruits, vis-à-vis promotees will be arranged in the order of selections and keeping in view the quota prescribed.
- (iii) Surplus staff treated as fresh entrants in the new organization and seniority fixed as per date of joining.
- (iv) Compassionate appointments are appointed against direct recruit vacancies and fixed as per date of joining.

In view of the principle laid down in clause no. 1, the applicant who is senior to the private respondent No. 5 in the panel prepared by the SSC for the 1989 batch, the applicant ought to have been placed above the respondent No. 5 in all India draft eligibility list published as on 01.01.2006 vide DG, AIR letter no. 1/12/06-SVH dated 18.09.2006, but in the impugned order dated 18.09.2006, the applicant have been wrongly placed at Sl. No. 370, but if the principle laid down above, is strictly followed, in that event, the applicant ought to have been placed at 370 instead of 372, hence the present application is for redressal of the grievances of the applicant in the matter of fixation of seniority position in all India draft eligibility list published as on 01.01.2006.

4.6 That it is stated that immediately after receipt of the impugned Draft all India eligibility list issued on 18.09.2006, the applicant submitted detailed representation to the DG AIR, New Delhi on 20.09.2006, wherein the applicant has specifically stated that his junior has been placed at sl. no. 370 in the draft all India eligibility list and his name was placed at sl. no. 372 below the respondent No. 5. The applicant further pointed out to the authority that his junior i.e. respondent No. 5 was placed above the applicant in the Directorate Circular dated 28.05.2002, 03.10.2002 and

*Kalumang Dubey*

Further pointed out that in the draft all India inter zonal seniority list of Transmission Executive published as on 01.01.2004, the applicant was rightly shown at sl. no. 299 and the respondent No. 5 was shown at sl. no. 312, again in the all India inter zonal seniority list published through circular dated 26.05.2005, applicant was rightly shown at sl. no. 354, while respondent No. 5 placed at sl. no. 363. The applicant also pointed out and other discrepancies in the matter of seniority shown from time to time and submitted the representation dated 20.09.2006 for redressal of his grievances. The said representation was duly forwarded by the Station Director, AIR, Aizwal on 28.09.2006, but to no result. Hence the present application.

(Copy of the representation dated 20.09.2006 and forwarding letter dated 28.09.2006 are enclosed herewith and marked as Annexure- 3 and 4 respectively).

- 4.7 That it is stated that in the forwarding letter dated 28.09.2006, the Station Director, AIR, Aizwal has furnished a specific comment as Zonal Head, while forwarding the applicant's representation to the effect that the Zonal seniority list of Transmission Executive has been prepared in accordance with the merit list prepared by SSC, Guwahati. Therefore it is quite clear from the forwarding letter of the Station Director, Aizwal that in the Zonal seniority list the name of the applicant rightly placed above the respondent No. 5 on the basis of the panel prepared by the SSC, Guwahati but no action has been taken by the respondents for correction of the seniority position of the applicant in draft all India eligibility list of Transmission Executive.
- 4.8 That it is stated that similar mistake also occurred while draft all India eligibility list was prepared earlier and the applicant on all the earlier occasion pointed out those irregularities and represented for correction of the all India eligibility list, which would be evident from the representation

*Religious比利*

dated 01.11.2001 and the forwarding letter dated 05.11.2001, where similar discrepancy was shown in the all India eligibility list, but inspite of submission of representation, no action was taken earlier to correct the position of the applicant.

(Copy of the representation dated 01.11.2001 and forwarding letter dated 05.11.2001 are enclosed as Annexure- 5 & 6 respectively).

4.9 That the applicant most respectfully begs to state that the Govt. of India, Department of Personnel and Training (for short DOPT) vide its office memorandum No. 22011/7/86-Estt. (D) dated the 3<sup>rd</sup> July, 1986 has laid down the rules in respect of consolidated orders on seniority as compiled in "Swamy's Establishment and Administration" which are reproduced below:-

#### SENIORITY OF DIRECT RECRUITS AND PROMOTEES

"2.1-The relative seniority of all direct recruits is determined by the order of merit in which they are selected for such appointment on the recommendations of the UPSC or other selecting authority, persons appointed as a result of an earlier selection being senior to those appointed as a result of a subsequent selection."

It is clearly evident from the above quoted rules that the seniority of the applicant shall be decided on the basis of his order of merit in the select list of 1988 prepared by the SSC and shall be senior to those selected in the subsequent batches i.e. the batch of 1989 etc, but the respondents while preparing the draft eligibility list of the applicant along with others as stated above, violated this rule and prepared the eligibility list on the basis of date of joining which is contrary to the rules.

(Extract copy of the DOPT's O.M dated 03.07.1986 is annexed hereto as Annexure-7).

*Rakesh Chandra*

4.10 That the substantive post of Transmission Executive, which the applicant is holding at present, is a Group 'C' non-ministerial non-gazetted post. As per the normal avenues of promotion the applicant's next promotion is to the post of Programme Executive, which is a Group 'B' Gazetted post. As per the Recruitment Rules of All India Radio, the Transmission Executives on completion of 8 years regular service in the grade, are entitled to get promotion to the post of Programme Executive. As such the applicant attained eligibility for his next promotion to the post of Programme Executive in the year 1998.

(Copy of the Recruitment Rules is annexed hereto as Annexure-8).

4.11 That the respondents thereafter issued another order bearing order No. 69/2003-SI (B) issued under No. 4 (10) 2002-SI (B) dated 10.10.2003 whereby 101 Transmission Executives were promoted to the cadre of Programme Executives on ad hoc basis for a period up to 09.10.2004. In the said order, Shri Lal Zidinga Renthlei was promoted to the post of Programme Executive. This time the case of the applicant was not considered although his position is higher in the zonal seniority list prepared by respondents.

(Copy of the order dated 10.10.2003 is annexed hereto as Annexure-9).

4.12 That due to non-consideration of re-fixation/correction of the seniority position of the applicant in all India draft eligibility list of the Transmission Executive, the respondent No. 5 has been superseded in the matter of ad hoc promotion vide order-dated 10.10.2003. It is categorically stated that all India draft eligibility list of Transmission Executive published as on 01.01.2001 and thereafter including the impugned draft eligibility list as on 01.01.2006, the name of the respondent No. 5 has been placed above the applicant in violation of the principle laid down by the Govt. of India in their O.M dated 22.12.1959 as well as in violation of

*Relaxing Clause*

9 29

D.O.P.T O.M no. 22011/7/86-Estt. (D) dated 03.07.1986 and thereby respondent No. 5 has been granted undue advantage in the matter of promotion to the cadre of Programme Executive in super session of the claim of the present applicant. Therefore Hon'ble Court be pleased to direct the respondents to assign correct seniority position to the applicant placing him above the respondent No. 5 in the draft all India eligibility list and further be pleased to declare that the applicant is senior to respondent No. 5 and also entitled to be considered for promotion on priority basis to the cadre of Programme Executive at least from the date of promotion of respondent No. 5 with all consequential benefit.

4.13 That due to such illegal action of the respondents and constant denial of the re fixation of seniority of the applicant and his promotion thereof has affected his service prospects and caused irreparable financial loss and other benefits. Finding no other alternative, the applicant is approaching this Hon'ble Tribunal for protection of his legitimate rights and interests and this is a fit case for the Hon'ble Tribunal to interfere with and to protect the rights and interests of the applicant directing the respondents to re fix the seniority of the applicant in terms of DOPT's O.M dated 03.07.1986 and promote him accordingly to the cadre of Programme Executive retrospectively with all consequential service benefits, at least from the date of promotion of his batchmates i.e. respondent No. 5 with immediate effect.

4.14 That your applicant further begs to say that it would be evident from the office order No. 103/2004-SI (B) dated 28.10.2004. Wherein various office order of ad hoc promotion to the cadre of Programme Executive has been indicated and it has been stated that such ad-hoc promotion which were effected from 24.12.1998 to 08.04.2004 has been extended up to 31.12.2004 or till regular incumbents become available or until further orders whichever is earlier. In the said order dated 28.10.2004 name of

*Belumus Chobey*

respondent No. 5 appeared at Sl. No. 334 of Annexure-I, who is still continuing in the post of Programme Executive, whereas the applicant who was promoted to the post of Programme Executive on ad-hoc basis vide order No. 18/2005-SI (B) bearing letter No. 4/2/2005-SI (B) dated 25.02.2005 is now sought to be reverted to the post of Transmission Executive vide Satellite communication dated 25.02.2006, without issuing any formal order of reversion, while his junior, Respondent No. 5 is retained on ad hoc basis in the promotional post of Programme Executive. Be it stated that respondent No. 5 was in fact promoted on ad hoc basis to the post of Programme Executive, initially vide order bearing No. 4 (10) 2002-SI (B) dated 10.10.2003 (Annexure- 9) for a period of upto 09.10.2004, which was subsequently extended from time to time pursuant to the aforesaid order the respondent No. 5 is still working in the promotional post of Programme Executive. Be it stated that applicant was promoted to the post of Programme Executive on ad-hoc basis pursuant to the order dated 25.02.2006 and till filing of this application applicant is working still in the promotional post and no formal order has been issued reverting the applicant to the post of Transmission Executive.

(A copy of the promotion order dated 28.10.2004 and 25.02.2005 and other consequential orders are also enclosed for perusal of the Hon'ble Court is enclosed as Annexure- 10 and 11 respectively).

4.15 That your applicant while working in the promotional post of Programme Executive the Head Quarter office, New Delhi i.e. office of the Director General, A.I.R. Doordarshan sent a satellite message on 25.02.2006, whereby ad-hoc promotees including the applicant is now sought to reverted to their respective post of Transmission Executive w.e.f 24.02.2006, who were promoted vide D.G, A.I.R order No. 17/2005-SB dated 25.02.2005. In the said order it is further clarified that ad-hoc Programme Executive who were promoted on or before 31.12.2004 vide

*Subir Kumar Chakrabarty*

Directorate communication dated 03.08.2005 issued under file No. 42/2005-S/B will continue as Programme Executive on ad-hoc basis until further orders. A similar communication is made on 01.03.2006 in continuation of Directorate order No. 14/2006/SIP at 24.02.2006 file No. 04.02.2005, wherein it has been directed that Transmission Executive, Production Assistant and other equivalent categories reverted from the post of Programme executive w.e.f 24.02.2006 shall henceforth hold the current charge of Programme Executive without financial benefit in the station in which those ad hoc promotees are posted.

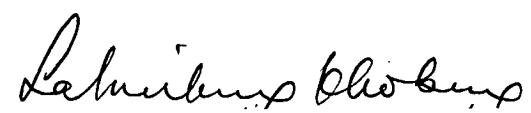
On a mere reading of the impugned satellite message dated 25.02.2006 as well as the impugned Director General's instruction dated 01.03.2006 it appears that in spite of regular vacancies in the cadre of Programme Executives only a section of the employees who were promoted vide order dated 25.02.2005 is now sought to be reverted to Transmission Executive, Production assistants while other ad hoc promotees and similarly situated employees who were promoted on ad-hoc basis on or before 31.12.2004 have been allowed to continue in their promotional post with the higher scale of pay, but the ad-hoc promotees to the cadre of Programme Executive who are promoted vide order dated 25.02.2006 are now victimized due to arbitrary decision of the Director General issued under impugned satellite message dated 25.02.2006 as well as Director General's instruction contained in message dated 01.03.2006 and it appears from the instruction dated 01.03.2006 that the sole intention of the respondent behind passing of the impugned order of reversion to deny the pay scale of the ad hoc promotional post as because it is quite clear from the instruction dated 01.03.2006 that those ad hoc promotees who are alleged to be repatriated w.e.f 24.02.2006 has been further directed to hold the current charge of Programme Executive without financial benefit. Therefore it is quite clear that a section of the ad hoc promotees while getting the benefit of the ad-hoc promotional post of programme Executive but the same has been denied to other ad hoc

*Reliance Group*

promotees including the applicant following the arbitrary decision of the Director General's communicated through impugned satellite message dated 25.02.2006 and Director General's instruction contained on 01.03.2006. Such action of the respondent is highly arbitrary, unfair and discriminatory, which violates Article 14 of the Constitution and as such decision of Director General's impugned satellite message dated 25.02.2006 and Director General's instruction dated 01.03.2006 are liable to be set aside and quashed.

(A Copy of the impugned satellite message dated 25.02.2006 and Director General's instruction dated 01.03.2006 are enclosed as Annexure- 12 and 13 respectively).

- 4.16 That it is stated that the respondent No. 5 in fact promoted vide order dated 10.10.2003 and as such the respondent No. 5 who is junior to the applicant is not going to be reverted from his ad hoc promotion since he was promoted on ad-hoc basis prior to 31.12.2004. The applicant who is senior to the respondent No. 5 in the cadre of Transmission Executive as such entitled to continue in the promotional post at least on ad-hoc basis. More so, in view of the fact that the applicant is senior to the respondent No. 5 in the cadre of Transmission Executive.
- 4.17 That it is stated that it appears from the order dated 25.02.2005 that large scale ad-hoc promotion have been effected in the cadre of Programme Executive in All India Radio and Doordarshan since 24.12.1998 till 25.02.2005 by passing series of ad-hoc promotion orders time to time without taking any initiative for consideration of promotion of the eligible employees to the cadre of Programme Executive in violation of the Govt. instruction. It is a settled position of law that ad hoc promotion can be affected only on emergent situation due to administrative exigency but it appears from the instant case that the respondent corporation effecting the series of ad hoc promotion orders in routine nature without any



administrative exigency but in order to deprive legitimate promotions of the eligible employees working in the cadre of Transmission Executive, Production Assistant and in other equivalent cadre even the present applicant attained eligibility in 1998 for regular promotion to the cadre of Programme Executive but till date his case not considered for regular promotion rather a device is now made out to utilize the service of the applicant and other similarly situated employees to the cadre of Programme Executive without giving them any financial benefit or promotional scale and on that score alone the impugned order dated 25.02.2006 and 01.03.2006 are liable to be set aside and quashed.

4.18 That it is stated that it appears from the series of ad hoc orders issued by the respondents since 1998 till 25.02.2005 without making any effort to convene regular DPC for considering promotion of eligible officers in the cadre of Programme Executive, such action of the respondent contrary to the instruction issued by the Govt. of India from time to time only on the matter of ad hoc promotion as well as action of the respondents are also opposed to public policy. Be it stated that the applicant had attained eligibility for promotion in 1998 but till date his case is not considered for promotion in spite of attaining eligibility. It is categorically submitted that a large numbers of vacancies are available in the cadre of Programme Executive since 1998 but the services of the eligible employees are being utilized on ad hoc basis without conducting regular DPC and as a result the applicant is deprived of his regular promotion, seniority and eligibility for further promotion. Which will cause irreparable loss and injury to the applicant. Moreover, in view of the fact that respondent No. 5, who is junior to the applicant is being allowed to continue in the promotional post of Programme Executive with financial benefit even after passing of the impugned order of reversion dated 25.02.2006 and 01.03.2006 as such applicant have acquired a valuable and legal right to continue in the post of Programme Executive. It is also relevant to mention here that his

*Subir Kumar Bhattacharya*

seniority in the All India eligibility list, in the cadre of Transmission executive has not yet been re-fixed with reference to his junior i.e. respondent No. 5 and as a result the impugned order dated 25.02.2006 and 01.03.2006 are liable to be set aside and quashed, so far the applicant is concerned.

- 4.19 That it is stated that ad-hoc system of promotion of the applicant without considering his case for regular promotion since he has attained eligibility and very much within the zone of consideration, has adversely effected the service prospect of the applicant due to non consideration of his regular promotion to the cadre of Programme Executive in spite of existence of large numbers of vacancies. Therefore Hon'ble Court be pleased to direct the respondents to consider the case of the applicant with immediate effect and further be pleased to pass an interim order restraining the respondents to revert the applicant from promotional post in the cadre of Programme Executive on ad hoc basis till consideration of him for promotion on regular basis to the cadre of Programme Executive.
- 4.20 That your applicant further submitted that the order of reversion has been communicated through satellite message dated 25.02.2006 and 01.03.2006 but no formal communication or order has been received by the Station Director, Aizawl and as such the applicant is still holding the post of Programme Executive on ad hoc basis therefore Hon'ble Court be pleased to restrain the respondents to affect the order of reversion so far applicant is concerned till disposal of the original application.
- 4.21 That your applicant has no other alternative or scope under the service law but to approach this Hon'ble Tribunal by filing this present application for protection of his valuable and legal right and interest.
- 4.22 That this application is made bona fide and for the cause of justice.

*Rabin Singh Odinga*

5. Grounds for relief (s) with legal provisions:

5.1 For that when junior including other employees of the cadre of transmission executive who were promoted on or before 13.12.2004 are retained on ad-hoc basis in the promotional post with higher scale as such order of reversion passed in respect of a section of ad-hoc promotees that too with the sole intention to deny the higher scale is highly discriminatory, unfair and illegal and as such action of the respondents is also in violation of Article 14 and 16 of the Constitution of India.

5.2 For that it appears from the D.G's instruction communicated through message dated 01.03.2006 that the decision of reversion of a section of employees from the post of Programme Executive (ad hoc) to the cadre Transmission Executive has been passed only to deny the higher scale of pay attached to the post of Programme Executive, whereas those reverted employees further directed to hold the current charge without financial benefit. Such action of the respondents is opposed to public policy and offends Article 14 of the Constitution.

5.3 For that the decision of the respondents to promote the eligible employees working in the cadre of Transmission Executive to the cadre of Programme Executive on different occasion by passing series of ad hoc promotion orders since December, 1998 till 25.02.2005 without considering the cases of the eligible employees for promotion on regular basis to the cadre of Programme Executive in spite of existence of large number of vacancies such action are highly illegal and contrary to the instructions issued by the Govt. of India from time to time and as a result the applicant is incurring huge financial loss as well as it causes irreparable loss in his promotion prospect and on that score alone the impugned decision of the D.G's communicated through satellite message dated 25.02.2006 and 01.03.2006 are liable to be set aside and quashed.

*Ramkishan Choksey*

5.4 For that affecting large scale of ad hoc promotion inspite of existing regular vacancy is contrary to the Govt. instruction and public policy.

5.5 For that the impugned decision of reversion communicated through satellite message dated 02.02.2006 and 01.03.2006 shall not effect the ad hoc promotion of the junior of the applicant i.e. respondent No. 5 since he was promoted on ad hoc basis on or before 31.12.2004, but the impugned order shall effect adversely the ad hoc promotion of the applicant who is senior to respondent No. 5 as such impugned order communicated satellite dated 25.02.2006 and 01.03.2006 are liable to be set aside and quashed.

5.6 For that applicant has attained eligibility long back in the year 1998 but the case of the applicant has not been considered for promotion to the cadre of Programme executive inspite of large nos. of vacancies.

5.7 For that the applicant has been rightly shown senior in the Zonal seniority list but his seniority position has been arbitrary downgraded in violation of principles laid down in Govt. of India's O.M dated 22.12.1959 as well as DOPT O.M dated 03.07.1986. Hence the position of seniority assigned in the draft all India eligibility list is liable to be rectified placing the applicant above the respondent No. 5.

5.8 For that seniority and eligibility list on all India basis must be fixed on the basis of rank indicated in the panel of the S.S.C. in other wards on the basis of the merit list published by the SSC. But in the instant case the respondent did not follow the said procedure while preparing draft all India eligibility list published as on 18.09.2006.

5.9 For that the impugned draft all India eligibility list published by the office of the Director General on 18.09.2006 is contrary to the seniority position rightly shown in the Zonal seniority list published as on 30.09.1998.

*Kalneikus Adkins*

therefore the impugned draft all India eligibility list dated 18.09.2006 is liable to be modified so far the applicant is concerned.

- 5.10 For that the Station Director, Aizwal specifically stated in his forwarding letter dated 28.09.2006 that the Zonal seniority list has been prepared following the merit list prepared by the SC. Therefore respondents are duty bound to maintain the same seniority position in between the applicant and respondent No. 5 in the draft all India eligibility list published as on 01.01.2006.
- 5.11 For that the respondent No. 5 have been granted promotion to the cadre of programme executive On the basis of wrong seniority position and thereby respondent No. 5 superseded the applicant in the matter of promotion in the year 2003. Therefore the applicant is also entitled to similar benefit of promotion at least from the date of promotion of respondent No. 5 with all consequential benefit.
- 5.12 For that when the junior of the applicant is allowed to continue to work in the promotional post of Programme executive in the higher pay scale, therefore senior is also entitled to continue in the promotional post with higher scale so long junior continues and as such the applicant cannot be reverted to the post of Transmission Executive following the impugned order communicated through satellite message dated 25.02.2006 and the impugned instruction dated 01.03.2006.
- 5.13 For that applicant being senior to respondent No. 5 cannot be reverted to the post of Transmission Executive retaining his junior i.e. respondent No. 5.
- 5.14 For that, seniority position of the applicant is required to be placed above the respondent No. 5 in Draft all India eligibility list of Transmission Executive in view of his higher position in the panel prepared by the SSC at the time of his selection to the cadre of Transmission Executive.

*Reliance Power*

5.15 For that, respondents are not entitled to continue the ad hoc arrangement for years together when regular vacancies are available in the promotional cadre as such the applicants cannot be denied benefit of regular promotion by filing up the vacancies on ad hoc basis.

5.16 For that long ad hoc promotion without taking any steps for proving regular promotion is contrary to the law.

6. Details of remedies exhausted.

That the applicant declares that he has exhausted all the remedies available to and there is no other alternative remedy than to file this application.

7. Matters not previously filed or pending with any other Court.

The applicant further declares that he had not previously filed any application, Writ Petition or Suit before any Court or any other Authority or any other Bench of the Tribunal regarding the subject matter of this application nor any such application, Writ Petition or Suit is pending before any of them.

8. Relief (s) sought for:

Under the facts and circumstances stated above, the applicant humbly prays that Your Lordships be pleased to admit this application, call for the records of the case and issue notice to the respondents to show cause as to why the relief (s) sought for in this application shall not be granted and on perusal of the records and after hearing the parties on the cause or causes that may be shown, be pleased to grant the following relief (s):

8.1 That the Hon'ble Tribunal be pleased to set aside and quash the impugned order of reversion issued under satellite message dated 25.02.2006 (Annexure- 12) and impugned communication dated 01.03.2006 (Annexure- 13), so far the applicant is concerned.

*Reliance Adkins*

- 3.2 That the Hon'ble Tribunal be pleased to direct the respondents to allow the applicant to continue to the post of Programme Executive on ad hoc basis with financial benefit till consideration of his promotion on regular basis.
- 3.3 That the Hon'ble Court further be pleased to direct the respondents to assign proper seniority in the Draft all India eligibility list in the cadre of Transmission Executive for consideration of regular promotion of the applicant in the cadre of Programme Executive.
- 3.4 That the Hon'ble Tribunal be pleased to direct the respondents to promote the applicant on regular basis to the cadre of Programme Executive at least from the date of vacancy, with all consequential service benefits including seniority and monetary benefit.
- 3.5 That the Hon'ble Tribunal be pleased to declare that the applicant is senior to respondent No. 5 in the cadre of Transmission Executive.
- 3.6 Costs of the application.
- 3.7 Any other relief (s) to which the applicant is entitled as the Hon'ble Tribunal may deem fit and proper.

9. Interim order prayed for

During pendency of the application, the applicant prays for the following interim relief: -

- 9.1 That the Hon'ble Tribunal be pleased to direct the respondents not to revert the applicant to the post of Transmission Executive from the post of Programme Executive till disposal of the Original Application.

*Religious Order*

9.2 That the Hon'ble Tribunal further be pleased to direct the respondents that the pendency of this Original Application shall not be a bar for the respondents to grant the relief as prayed for.

10. ....

11. Particulars of the I.P.O

i) I.P.O No. : 286933221  
ii) Date of issue : 18.12.86  
iii) Issued from : G.P.O, Bawalihi  
iv) Payable at : G.P.O, Bawalihi

12. List of enclosures :  
As given in the index.

*Subramanyam*

VERIFICATION

I, Shri Laineikung Khobung, aged about 48 years, working as Programme Executive (Ad hoc), All India Radio, Aizawl, Mizoram, do hereby verify that the statements made in Paragraph 1 to 4 and 6 to 12 are true to my knowledge and those made in Paragraph 5 are true to my legal advice and I have not suppressed any material fact.

And I sign this verification on this the 17th day of December 2006.

Laineikung Khobung.



ALL INDIA RADIO

HOME

BACK

ANNEXURE

## General Circulars

## Section : S-VII

Prasar Bharati  
(Broadcasting Corporation of India)  
Directorate General : All India Radio

No. 1/12/06-SVII

New Delhi, dated : 18.09.06

Sub : Draft All India Eligibility list of TREXs, FRRs, FRs and Erstwhile Staff Artists categories (recruited upto Feb 1985) as on 1.1.2006 – regarding

Draft All India Eligibility list of TREXs, FRRs, FRs and Erstwhile Staff Artists categories (recruited upto Feb 1985) as on 1.1.06 have been prepared on the basis of zonal lists received from zonal stations of AIR and is available on AIRNET (i.e. air.org.in) under the heading "All India Eligibility lists of TREXs & Allied categories as on 1.1.06 and other list as Erstwhile Staff Artist categories recruited upto Feb 1985".

(a) The following principles have been adopted while preparing the Eligibility list of TREXs & Allied cadres :-

- (i) Relative seniority of all Direct Recruits will be according to the order on merit in the select list drawn by SSC/UPSC/other recruiting authority. Persons appointed from earlier select list rank senior en bloc to those appointed from the reserve lists and from subsequent lists.
- (ii) Combined seniority list of Direct Recruits vis-à-vis promotees will be arranged in the order of selections and keeping in view the quota prescribed.
- (iii) Surplus staff treated as fresh entrants in the new organization and seniority fixed as per date of joining.
- (iv) Compassionate appointments are appointed against direct recruit vacancies and fixed as per date of joining.

(b) The 2<sup>nd</sup> list of Erstwhile Staff Artist categories is based on the date of joining and as per the qualifying service prescribed in their RRs.

2. Rank and Recruitment year of some officials have not been received. The Zonal Heads are, therefore, requested to send to this Dte, the above particulars of these officials for further necessary action. If rank or recruitment year of such official not known to them they may send the names of the officials, who were immediate junior and senior at the time of initial joining as TREX in the parent zone.

3. All regional DDGs/Zonal Heads/Heads of AIR/CBS/VBS/FM stations & DG:DDG are requested to download these two lists from AIRNET and inform the concerned officials to look into it and objections, if any, may be sent to this Dte with specific comments of Zonal AIR stations in prescribed proforma attached below. Advance copies and letters without comments of Zonal Head AIR station will not be entertained in this Dte. Officials are also requested that they should not compare their position with previous lists. All objections should reach through Zonal Head, AIR stations to this Dte latest by 20 Oct. 2006, otherwise it will be presumed that they have no objection to their position in this list.

Sd/-  
(S. K. Upadhyay)  
Section Officer

To,

All regional DDGs/Zonal Heads/Heads of AIR/CBS/VBS/FM stations/DG:DDn/DDKs. The subject matter Union Territories will be dealt by the following stations Chandigarh-Punjab, Lakshadweep-Kerala, Daman & Diu-Gujrat, Dadra & Nagar Haveli-Gujrat


**AIRNET**

ALL INDIA RADIO

HOME

## General Circulars

Section :

Draft All India Eligibility List of TREXs, Farm Radio Reporters And Field Reporters as on 01.									
S. No.	Name	Date of Birth	Educational qualification	Whether SC/ST/OB	Designation	Date of entry into Govt. service	Date of appt. in the post as mentioned in column-6	Whether directly recruited or promoted from lower grade	Year of Recd./promotion and rank No.
1	2	3	4	5	6	7	8	9	10
1	P.P.Yadav	13.4.50	M.A.	-	FRR	15.9.70	28.5.79	Promottee	1979
2	Sikha Bhattacharjee	1.5.55	M.A.	-	TREX	19.10.79	19.10.79	DR	1979 SL-4
3	Krishna Murari	10.1.49	B.A.	-	TREX	11.9.87	11.9.87	Promottee	1981
4	Shakuntala Gautam	30.10.56	M.Sc.	SC	TREX	26.7.82	26.7.82	DR	1982*
5	Rakesh Pahwa	21.1.61	M.A.	-	TREX(G&P)	23.6.83	23.6.83	DR	1982 SL-1
6	Nayan Prasad	10.31.59	B.Sc	-	TREX(G&P)	31.12.83	31.12.83	DR	1982 SI-7
7	M. Rama Rao	23.9.59	B.A.	-	TREX	23.8.83	23.8.84	DR	1983*
8	K.S. Sahi	14.9.51	B.A., B.Lib.	-	TREX(G&P)	26.12.77	20.9.89 Lib.	DR	1983 SI-2
9	B.A. Buchh	1.6.54	M.A.	-	TREX (G&P)	19.12.89	19.12.89	DR	1983 SI-3
10	Khalid Latif	20.4.50	B.A., B.Lib.	-	TREX(G&P)	11.10.73	23.3.84	Promottee	NR
11	R. D. Mohta	20.11.61	B.Com.	-	TREX(G&P)	04.04.85	04.04.85	DR	1984*
12	Smt.Dipti Mishra	11.6.63	M.A.	-	TREX	30.11.85	30.11.85	DR	1984*
13	V.M.Gokhale	14.1.50	M.Com, M.A, DJ&PR	-	TREX(G&P)	16.3.73	4.6.85	DR	1984*
14	D. Mary Kulty	7.12.46	B.Sc	-	TREX(G&P)	23.8.71, Lib.	14.2.85	Promottee	NR
15	Raj Kishore	1.1.63	M.A.	SC	TREX(G&P)	11.6.85	11.6.85	DR	1985*
16	Ramji Mishra	1.9.55	M.A., Ph.D, D.Lit	-	TREX	19.1.84	12.8.86	DR	1985*
17	Raj Kumar Saxena	20.5.56	M.Com.	-	TREX(G&P)	11.3.87	11.3.87	DR	1985*
18	D.Somaya	10.8.56	B.Sc (Ag.)	-	FRR	1.6.87	1.6.87	DR	1985 SI-1
19	P.D.Chopde	12.4.59	B.A., M.S.W	SC	FR	11.7.86	11.7.86	DR	1985*
20	S. Swaminathan	10.6.48	M.A.	-	TREX	17.4.69	7.6.86	Promottee	1986
21	Varsha Sharma	1.3.55	M.Sc.	-	TREX(G&P)	31.1.86	31.1.86	DR	1986*
22	Shailendra Verma	02.04.64	M. A.	SC	TREX	02.04.86	02.04.86	DR	NR
23	B.L. Saini	2.7.56	M.A.	-	TREX(FW)	28.7.86	28.7.86	LR	1986*
24	B.M. Jaidi	1.6.56	BA	-	TREX(FW)	14.8.86	14.8.86	DR	1986 Local Rectt.
25	K.R. Yadav	8.8.49	M.A., B.Ed.	-	TREX	25.8.86	25.8.86	Re-deployed	1986*
26	Keya Bose	11.2.58	M.Sc.	-	TREX(G&P)	29.8.86	29.8.86	Comp. Appt.	1986*
27	R.C.Gupta	13.6.52	M.A.	-	TREX	11.5.73	14.7.86	Promottee	1986
28	S.K. Malhotra	1.5.60	B.Sc.(Ag.)	-	FRR	16.2.87	16.2.87	DR	1986*
29	Kalol Datta	8.8.56	B.Sc.(Ag.)	-	TREX(S)	1.8.87	1.8.87	DR	1986*

*Attested  
by  
Dilip  
Patnaik*

179	Navdeep Singh	17.10.62	M.A.	-	TREX(G&P)	3.8.89	3.8.89	DR	1988	SL-1
180	Rajesh Phaye	20.4.64	M.A.	-	TREX(G&P)	11.9.89	11.9.89	DR	1988	SL-1
181	Shesh Mani	1.7.54	B.A. B.Lib.	SC	TREX(G&P)	2.6.80, Lib	8.9.88	Promottee	1988	
182	K.L. Srinivasa Reddy	30.1.65	M.A.	-	FR	14.9.89	14.9.89	DR	1988	SL-1
183	Sunil Ganjoo	15.8.62	M.A.	-	TREX	6.10.89	6.10.89	DR	1988	SL-1
184	D. Mohan	28.12.50	B.A.	-	TREX	12.12.88	12.12.88	DR	1988	1988*
185	J.R. Rathod	16.6.57	B.A.	SC	TREX(G&P)	16.1.89	16.1.89	DR	1988	SI-2
186	Maulin Munshi	5.6.65	B.A., LLB	-	TREX	13.3.89	13.3.89	DR	1988	SI-2
187	E.Tokeshwori Devi	17.9.64	B.A.	-	TREX(G&P)	22.4.89	22.4.89	DR	1988	SL-2
188	Lata Sharma	10.4.50	B.A., Cert.in Lib.Sc	-	TREX(G&P)	18.7.73	29.1.88	Promottee	1988	
189	Dhara Saraswati	27.2.65	M.A.	-	TREX	6.5.89	6.5.89	DR	1988	SL-2
190	Manisha Jain	23.11.67	M.A.	-	TREX(G&P)	10.5.89	10.5.89	DR	1988	SI-2
191	Rabia Rasool	21.3.66	M.A.	-	TREX	22.5.89	22.5.89	DR	1988	SL-2
192	T.B. Sanghani	24.10.65	B.Sc.	-	TREX	9.6.89	9.6.89	DR	1988	SL-2
193	S. Baishya	17.2.63	B.A.	-	TREX(G&P)	27.7.89	27.7.89	DR	1988	SL-2
194	K.P. Ravindran	25.5.64	M.A.	-	TREX	9.8.89	9.8.89	DR	1988	SL-2
195	S.N. Solanki	17.10.57	B.Sc. B.Lib	OBC	TREX(G&P)	1.7.80	20.9.88	Promottee	1988	
196	R.M.L.Marbaniang	1.1.65	B.A.	ST	TREX	31.8.89	31.8.89	DR	1988	SL-2
197	Kaushik Sarkar	25.9.61	M.A.	-	TREX	12.9.89	12.9.89	DR	1988	SL-2
198	R. Sadagopan	10.2.51	B.Sc.	-	TREX	13.1.89	13.1.89	DR	1988	1988*
199	A.Geeta chandra Sharma	1.2.64	M.Sc	-	TREX(G&P)	21.2.89	21.2.89	DR	1988	SL-3
200	M.D.Chettri	1.8.63	B.A., B.Ed	OBC	TREX	19.7.84	27.3.89	DR	1988	SL-3
201	Mihir Mehta	15.10.61	B.Sc.	-	TREX(G&P)	22.5.89	22.5.89	DR	1988	SL-3
202	Sharda Rajan	7.12.52	M.A.	-	TREX(G&P)	5.9.77	30.5.88	Promottee	1988	
203	Sanjay K. Pandey	11.5.65	B.Com., MA in Jo	-	TREX	13.6.89	13.6.89	DR	1988	SL-3
204	M.S. Lallas	5.5.66	B.A.	-	TREX(G&P)	14.6.89	14.6.89	DR	1988	SL-3
205	D. Pradhan	1.7.60	M.A.	ST	TREX	15.6.89	15.6.89	DR	1988	SL-3
206	D. Purkayastha	15.2.61	B.Sc.	-	TREX(G&P)	17.8.89	17.8.89	DR	1988	SL-3
207	K. Sarojini Devi	31.1.53	B.Sc.	-	TREX	19.1.89	19.1.89	DR	1988	1988*
208	Jangkhola Gangte	1.3.65	B.Sc	ST	TREX	2.5.89.	2.5.89	DR	1988	SL-4
209	S.N. Mishra	27.3.53	B.Sc.	-	TREX(G&P)	30.4.77	3.8.88	Promottee	NR	
210	H.I. Abdul Rasheed	29.2.65	M.A.	-	TREX	15.5.89	15.5.89	DR	1988	SL-4
211	Meenakshi Kalia	15.9.66	M.A.	-	TREX	18.5.89	18.5.89	DR	1988	SL-4
212	Somit Mitra	12.6.67	M.A.	-	TREX	1.6.89	1.6.89	DR	1988	SL--4
213	Basant Atram	9.6.54	M.A.	ST	TREX(G&P)	11.8.89	11.8.89	DR	1988	SL-4
214	Ramesh Ch. Bhargava	7.12.58	B.Sc.	SC	TREX(FRR)	13.9.89	13.9.89	DR	1988	LR
215	Samuel Z. Hrangate	6.3.65	B.A.	ST	TREX(G&P)	22.9.89	22.9.89	DR	1988	SI-4
216	Aparna Banerjee	20.7.49	B.A.	-	TREX(G&P)	15.10.75	6.10.88	Promottee	1988	
217	Ashis Kumar Malik	10.9.66	B.A.	SC	TREX	18.10.89	18.10.89	DR	1988	SL-4
218	S. De Sarkar	2.8.54	B.Com.	-	TREX	1.12.78	6.6.88	DR	1988	1988*
219	S. Murugaiyan	5.6.50	B.Sc.	-	TREX	27.1.89	27.1.89	DR	1988	1988*
220	P.P. Choudhury	4.2.67	B.A.	-	TREX(G&P)	16.2.90	16.2.90	DR	1988	SL-5
221	Basanappa P.Bavingidad	12.7.64	M.A.	-	TREX	28.4.89	28.4.89	DR	1988	SI-5
222	Abino Lasuh	14.6.65	B.A.	ST	TREX(EB)	28.4.89	28.4.89	DR	1988	SI-5
223	M.H. Anjaria	1.12.58	B.A.	-	TREX	7.7.82	11.10.88	Promottee	1988	
224	Rajiv Batra	8.8.62	B. Com.	-	TREX(G&P)	14.6.89	14.6.89	DR	1988	SL-5
225	Aditi Ray	12.6.62	M.A.	SC	TREX(G&P)	7.8.89	7.8.89	DR	1988	1988*
226	G.S. Sarma	31.10.66	B.Com.	-	TREX(G&P)	10.8.89	10.8.89	DR	1988	SL-5
227	Avro Chaudhary	20.12.64	M.Sc.	-	TREX(G&P)	24.8.89	24.8.89	DR	1988	SL-5

Attested  
Murti  
Advocate

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9/19/2006

322	C. Sree Kumar	1.5.65	B.A.	-	TREX	1.3.90	1.3.90	DR	1988 RI-2
323	T.V. Vidyashankar	23.10.65	M.Sc.	-	TREX	16.10.89	16.10.89	DR	1988 RI-3
324	P.A. Biju	29.8.67	B.Sc.	-	TREX	27.2.90	27.2.90	DR	1988 RI-3
325	N.N. Patnaik	16.10.64	M.A.	-	TREX	2.7.90	2.7.90	DR	1988 RI-3
326	Madhukar Pandey	24.10.62	M.Sc. M.Tech, PGJMC	-	TREX	5.12.91	5.12.91	DR	1988 RI-3
327	Sampa Choudhary Ghoshal	2.3.62	M.A.	-	TREX(G&P)	17.1.90	17.1.90	DR	1988 RL-4
328	B. Shiva Kumar	17.1.62	B.Sc.	-	TREX	31.1.90	31.1.90	DR	1988 RL-4
329	T. Vahida	31.7.63	M.Sc.	-	TREX	30.7.90	30.7.90	DR	1988 RI-4
330	L.K. Panda	4.7.62	M.A., LLB, MJMC	-	TREX(EB)	17.8.89	17.8.89	DR	1988 RI-5
331	Johnson Lukose	27.2.63	MCJ	-	TREX	9.4.90	9.4.90	DR	1988 RI-5
332	A.L. Kumar	11.8.64	M.Com.	-	TREX	12.4.90	12.4.90	DR	1988 RL-5
333	M.S. Suma	4.12.67	M.Sc.	-	TREX	7.5.90	7.5.90	DR	1988 RI-5
334	A.C. Jena	3.1.64	M.A., M.Phil	SC	TREX	14.8.89	14.8.89	DR	1988 RI-6
335	Raghupati Hegde	21.1.62	M.A.	-	TREX	11.12.89	11.12.89	DR	1988 RI-6
336	K. Kameswar	16.5.67	M.A.	-	TREX	12.1.90	12.1.90	DR	1988 RL-6
337	M. Renuka Prakash	25.2.64	B.Sc.	-	TREX	5.1.87	28.2.90	DR	1988 RI-6
338	Th. Ibocha Singh	01.03.61	B.E.	SC	TREX	20.08.90	20.08.90	DR	1988 RI-6
339	Amit Mitra	2.1.60	M.A.	-	TREX(G&P)	29.4.91	29.4.91	DR	1988 RI-6
340	Mala Taterway	19.6.61	M.Sc. MBA. PGDJMC.	-	TREX(G&P)	30.10.90	30.10.90	DR	1988 RI-7
341	T.K. Unnikrishnan	20.5.65	B.Sc.	-	TREX	7.2.91	7.2.91	DR	1988 RI-7
342	P. John Kurien	16.2.64	M.A.	-	TREX	12.3.90	12.3.90	DR	1988 RI-8
343	Y. Aruna Kumari	1.7.64	B.A.	-	TREX	27.7.90	27.7.90	DR	1988 RL-8
344	Sandhya Rani P.	26.5.65	M.A.	-	TREX	11.12.89	11.12.89	DR	1988 RI-9
345	J. Bhuae	16.4.63	M.A.	ST	TREX	17.8.89	17.8.89	DR	1988 RI-10
346	Lok Nath Bhagat	3.4.59	B.A.	ST	TREX	24.8.89	24.8.89	DR	1988 RI-10
347	P.K. Mujumdar	13.4.63	M.Sc., B.Ed	-	TREX	26.12.89	26.12.89	DR	1988 RI-10
348	S. Ashok	28.7.63	M.A., B.J.	-	TREX	21.6.90	21.6.90	DR	1988 RI-10
349	N. Sudhakar Rao	10.6.62	M.A.	SC	TREX	1.1.91	1.1.91	DR	1988 RI-10
350	Concepta Fernandes	8.10.64	M.A.	-	TREX	23.11.89	23.11.89	DR	1988 RL-10
351	R. Anita Verma	4.4.63	M.A.	-	TREX	17.1.90	17.1.90	DR	1988 RI-11
352	M.C. Soreng	23.12.63	B.A.	ST	TREX(G&P)	6.7.91	6.7.91	DR	1988 RI-11
353	T.R. Lasitha	21.5.67	B.Com.	-	TREX	19.3.90	19.3.90	DR	1988 RI-11
354	P.M. Edwin	9.10.64	B.Tech.	-	TREX	2.4.90	2.4.90	DR	1988 RI-12
355	Lakshmi Paswan	20.5.60	M.A., LLB	SC	TREX(G&P)	18.8.89	18.8.89	DR	1988 RI-12
356	Anjuma Das Mahale	1.10.63	MA.	SC	TREX	30.8.89	30.8.89	DR	1988 RI-13
357	N. Sasikumar	15.5.63	B.Sc.	OBC	TREX	18.2.91	18.2.91	DR	1988 RL-13
358	S.S. Chaudhary	13.1.62	M.A.	SC	TREX(G&P)	23.11.90	23.11.90	DR	1988 RI-13
359	R.T. Kulkarni	7.8.63	M.Com.	-	TREX	23.11.89	23.11.89	DR	1988 RI-14
360	S.R. Inayath	28.8.55	B.A.	-	TREX	26.3.90	26.3.90	DR	1988 RI-15
361	P.K. Janardanan	22.1.63	B.Sc.	SC	TREX	11.3.91	11.3.91	DR	1988 RI-16
362	M.A. Sudarshana	6.4.62	B.Com.	-	TREX	6.10.89	6.10.89	DR	1988 RI-17
363	T.C. Indira	4.6.61	M.Sc.	SC	TREX	15.3.90	15.3.90	DR	1988 RI-17
364	K.J. Shetty	18.3.64	M.A.	-	TREX(G&P)	29.6.89	29.6.89	DR	NR
365	V. Sunanda	3.8.55	M.A.	SC	TREX	20.7.89	20.7.89	DR	1988 RI-20
366	Sudhir Okhade	21.12.61	B.A. B.Lib	-	TREX(G&P)	7.7.83	12.1.89	Promottee	1989
367	S. Santhanam	9.12.52	B.A.	-	TREX	7.1.89	7.1.89	DR	1989*
368	C.C. Manlong	27.5.58	B.A.	ST	TREX(D&T)	13.8.90	13.8.90	DR	1989*
369	G. Murtem	7.2.64	B.A.	ST	TREX	13.8.90	13.8.90	DR	1989*
370	Lal Zidinga Renthlei	8.10.60	M.A.	ST	TREX	21.9.89	21.9.89	DR	1989*

Attested by  
Advocate

371	Gulab Sai Painkra	25.3.65	B.Sc. (Ag.)	ST	FRR	11.10.91	11.10.91	DR	1989*
372	Lalneikung Khobung	1.3.58	B.A.	ST	TREX	23.10.89	23.10.89	DR	1989*
373	N. Rukmini	5.6.51	B.A.	-	TREX	2.2.76	28.1.89	Promotee	1989
374	Sumit K. Chakraborty	11.03.60	M. Sc.	-	FRR	11.12.90	11.12.90	DR	1989*
375	Shirley Jacob	28.1.61	B.Tech.	-	TREX	26.7.89	26.7.89	DR	1989 SL-1
376	Inderjeet Singh Duggal	3.3.50	M.A.	-	FR(FW)	26.6.71	24.2.90	DR	1989 SI-1
377	A. Miyi	13.11.66	AISSC	ST	TREX(D&T)	17.8.90	17.8.90	DR	1989*
378	H. Tachang	30.8.65	M.A.	ST	TREX(D&T)	15.9.90	15.9.90	DR	1989*
379	B. Gooma	4.1.67	AISSC	ST	TREX	21.9.90	21.9.90	DR	1989*
380	Rajesh Kumar	21.7.53	M.A.	-	TREX	20.7.78	24.4.89	Promotee	1989
381	S. Rangmang	01.04.65	AISSC	ST	TREX (D&T)	11.10.90	11.10.90	DR	1989*
382	Shiv Singh Choudhary	30.6.64	M.Sc.	SC	FRR	22.4.91	22.4.91	DR	1989 LR
383	Shivendra Verma	18.4.69	B.A.	SC	TREX(G&P)	31.5.91	31.5.91	DR	1989 SI-1
384	P. Chinnaswamy	7.2.66	M.A.	ST	TREX	3.7.91	3.7.91	DR	1989 backlog
385	Thara Devi	23.4.69	B.Com.	ST	TREX	30.8.91	30.8.91	DR	1989 backlog
386	Ram Sevak	15.10.54	Inter.	SC	FRR	16.6.90	16.6.90	DR	1989 SL-2
387	B. Chitti Babu	5.12.51	M.Sc.	SC	TREX	20.2.82	30.6.89	Promotee	1989
388	Dashrath Prasad	22.2.66	M.A., PGJMC	SC	TREX(G&P)	15.7.91	15.7.91	DR	1989 SI-2
389	Inayatullah Gowher	10.4.65	B.Sc.	-	TREX	11.5.92	11.5.92	DR	1989 SI-2
390	Manjula Negi	25.6.66	M.Sc.	-	TREX	21.9.89	21.9.89	DR	1989 SI-3
391	A.P. Khound	29.6.51	B.Sc.	-	FRR	19.3.90	19.3.90	DR	1989 SL-11
392	Swarn Kaur	12.1.55	M.A.	SC	TREX	29.9.89	29.9.89	DR	1989 RI-9
393	U.R. Kulkarni	28.2.59	M.A.	-	TREX	8.9.83	15.5.89	Promotee	1989
394	N.C. Halder	12.1.47	Matric	SC	TREX(G&P)	17.6.67	1.8.89	Promotee	1989
395	Jayashree Pal Chowdhary	21.9.49	M.A.	-	TREX(G&P)	25.3.76	10.8.89	Promotee	1989
396	M.P. Kujur	2.3.51	M.A.	ST	TREX	12.4.84	10.8.89	Promottee	1989
397	Ranjana Giri	2.3.56	B.Sc.	-	TREX	13.6.80	13.9.89	Promottee	1989
398	S. Natrajan	14.11.52	B. Sc.	-	TREX	04.05.77	26.10.89	Promottee	1989
399	Sarojini Devi (kar)	28.11.53	B.A.	-	TREX	12.01.77, Lib.	27.10.89	Promottee	1989
400	S.N. Mohanty	16.5.51	B.Com.	-	TREX	10.9.84	25.11.89	Promottee	1989
401	S. Vijaya Kumari	29.08.53	B. A.	SC	TREX	13.05.77	25.11.89	Promottee	1989
402	Ram Deo	7.1.50	B.A.	-	TREX(G&P)	1.8.69, Gen. Asstt.	16.8.94	Promottee	1989

 PRINT

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*Attested  
Rakesh  
Advocate*

*✓ Annexure - 2*

PRASAR BHARATI  
BROADCASTING CORPORATION OF INDIA  
ALL INDIA RADIO: AIZAWL-796 001

O-O-O

NO.AZL-1(8)/98-S

*b2u*

Dated Aizawl, the 30th Sept., '98.

To,  
The Director General,  
(Shri N.C.Deb, Barma, DP(PEP) by name),  
All India Radio,  
Akashvani Bhavan,  
Parliament Street,  
New Delhi-110 001.

Subject : Seniority list (Zonal) of  
Transmission Executive (G & P).

Ref. : D.O.No.3/3/93-SVII(Vol.110)/564  
dated 24th Aug., '98.

Sir,

Enclosed please find herewith a requisite  
information regarding the Zonal seniority list of Transmission  
Executives (G/P/EB/Script etc) working in All India Radio, Aizawl/  
Lunglei indicating position as on 30-9-98.

Yours faithfully,

*E. Lalchawvela*  
( E. LALCHAWVELA )  
PROGRAMME EXECUTIVE  
FOR STATION DIRECTOR

Copy to :

- 1) The Dy. Director General (NER), All India Radio Doordarshan, Guwahati.
- 2) The Station Director, All India Radio, Shillong/Guwahati.
- 3) President, Programme Staff Association, All India Radio, Aizawl.
- 4) All AIR/DDK stations of North East Region.

*Attested  
Binita  
Advocate*

FOR STATION DIRECTOR

ZONAL SENIORITY LIST OF TRANSMISSION EXECUTIVES (G/P/EB/Script)  
ALL INDIA RADIO (MIZORAM ZONE) AS ON 30.9.98.

...

name	Date of birth	Educational qualification	Whe	Designa	Date of entry into Govt. Ser-vice	Date of conti- nuous postirg. in the post	Place of present	REMARKS	
								REMARKS	REMARKS
2	3	4	5	6	7	8	9	10	REMARKS
Lalnunziri	1.3.64	B.A.	ST	Trex(EB)	3-1-89	3.1.89	A.I.R., Aizawl	Nominated vide SSCG/Exam 10/88/4515 dt 7/11/88	
Biakchungnunga	3.5.67	B.A.	ST	Trex (Script)	20.3.89	20.3.89	-do-	No.10/88/4516 dt 7.11.88	
Samuel Z.Krangate	6.3.65	B.A.	ST	Trex(G)	22.5.89	22.9.89	-do-	SD, AIR, Shillong No.1(3)/88 S/14018 dt 11.9.89	
Lalneikung Khobung	1.3.58	B.A. (Hons.)	ST	Trex(G)	23.10.89	23.10.89	-do-	No.SSCG/Exam/27/89/3832 dt. 31.3.89	
Lalzidanga Renthlei	8.10.60	B.A.	ST	Trex(G)	21.9.89	21.9.89	A.I.R., Lunglei	- do -	ANNEXURE - 2
P.B.Thansangluaii	1.3.63	B.A.	ST	Trex (Script)	16.7.84	25.6.93	A.I.R., Aizawl	No.SSCG/Exam No.12024/2/93 Recd/130 dated 22.4.93	
Judy Darhmingmawi	10.9.69	B.A.	ST	Trex(G)	3.1.94	3.1.94	-do-	No.SSCG-A.11011/17/93/ Nom/3652 dt. 25.11.93	
H.Lalrammawii	28.9.68	B.Sc (H.Sc.)	ST	Trex(G)	4.6.94	4.6.94	-do-	- do -	REMARKS

Attested  
Muha.  
Advocate

6

16  
Nominated vide SSCG/Exam  
10/88/4515 dt 7/11/88  
No.10/88/4516 dt 7.11.88  
SD, AIR, Shillong No.1(3)/88  
S/14018 dt 11.9.89  
No.SSCG/Exam/27/89/3832

1	2	3	4	5	6	7	8	9	10
9.	Shri Lawmliana Tochhawng	18.3.70	B.A.	ST	Trex(P)	24.1.94	24.1.94	AIR, Aizawl	SSCG-A.110110/17/92-93/Nom/ 3652 dt.25.11.93
10.	Shri Ngirhuiring	7.2.70	B.A. (Hons)	ST	Trex(G)	31.12.93	31.12.93	-do-	- do -
11.	Shri Suakkhanthang	1.9.53	B.A.	ST	Trex(G) Ex-Serviceman)	16.2.94	16.2.94	-do-	SSCG-A.11011/17/92-93/Nom dt.14.12.93
12.	Shri K.Lalzarliana	17.3.63	B.A.	ST	Trex(G)	13.11.95	13.11.95	AIR, Lunglei	-

Attested  
Bulus  
Advocate

*PLAL*  
( B.LALCHIWIVELA )  
PROGRAMME EXECUTIVE  
FOR STATIC DIRECTOR

To,

ANNEXURE-3

50

The Director General,  
(K/a Shri SK Upadhyay, Section Officer)  
All India Radio,  
Akashvani Bhawan, Parliament Street,  
New Delhi - 110 001.

Subject. : Representation to set right the Seniority list of TREXes, regarding.

Sir,

Having downloaded through AIRNET, the Draft All India Eligibility list of TREXs, FRs and Erstwhile Staff Artists Categories (recruited upto Feb. 1985) as on 1.1.2006 on the 19<sup>th</sup> September 2006, I was really shocked to see that my seniority had been pulled down and kept me below my junior Shri Lalzidinga Renthlei, who was kept at Sl. No. 370 while I was kept at 372.

That Sir, I would like to bring to you the following points for your earliest reconsideration :-

- i) Due to some reasons, my junior Shri Lalzidinga Renthlei was placed above me at the Dte's Circular No. 1/23/2002, S-VII of dated New Delhi, the 28<sup>th</sup> May, 2002, where I was kept at Sl. No. 373 and yet by the Directorate's Circular No. 1/23/2002-S VII Dated New Delhi the 3<sup>rd</sup> October, 2002 by which my junior was again kept at 351 while I was given Sl. No. 369.
- ii) Against the above circular mentioned, My grievance was represented through forwarding No. AZL-21(3)/89-S(LNK)/233, Dated Aizawl, the 5<sup>th</sup> November, 2001.
- iii) In response to my appeal, all the Circulars regarding seniority list had been corrected since then as per the following Dte's circulars :-
- iv) Draft All India Inter Zonal Seniority of TREXs, FRs and Field Reporters as on 1.1.2004, my Sl. No. was 299 and Lalzidinga Renthlei's No. was 312.
- v) All India Interzonal Seniority List of TREXs and Allied Cadres in AIR/DDK as on 1.1.2004 Circular No. 1/13/2004 -S VII, Dated New Delhi the 26<sup>th</sup> May, 2005, my Sl. No. was 354 while Shri Lalzidinga Renthlei was at 363.
- vi) Dte's Circular of Final All India Seniority List of TREXs and Allied Cadres as on 1.1.2004 Circular No. 1/13/2004 (PT) S-VII/453, Dated New Delhi, the 25<sup>th</sup> July, 2005, my Sl. No. was 353 while Shri Lalzidinga Renthlei was at 362.

I enclose Dte's Circulars, I have ~~all~~ <sup>vii</sup> Dte's Circulars, From the above mentioned Dte's Circulars, I am really dissatisfied instances can be superseded that under what circumstances can he superseded me in spite of a promotion to PEX in 2003. I his superseding me in promotion to PEX in 2003. I really do not understand why this changes of Seniority is decided on his favour list of Circular No. 1/12/2006 - alone. By this latest list of Circular No. 1/12/2006 - S-VII, Dated September, 2006, I am illegally pulled down to New Delhi, the 18<sup>th</sup> September, 2006, I am illegally pulled down to Shri Lalzidinga Renthlei's No. of 372 against Shri Lalzidinga Renthlei's No. of 370.

*Atul  
Maitre  
Advocate*

viii) Lastly, as per the above mention Circular at No. VII, it is clearly mentioned that 'this list is being prepared on the basis of Zonal list received from Zonal stations of All India Radio'. It is further mentioned that in your Circular No. 1/12/2006 - S-VII, Dated New Delhi, the 18<sup>th</sup> September, 2006, No. (a) (i) that the following principles had been adopted while preparing the eligibility list of TREX and Allied Cadres. "Relative Seniority of all Direct Recruitees will be according to the order on merit in the select list drawn by SSC/UPSC/Other recruiting authority. Persons appointed from earlier select list rank senior enbloc to those appointed from the reserved list and from subsequent list. The Zonal Seniority List of Mizoram Zone is attached herewith against which the list is being prepared.

Unless my grievance is not attended immediately and set the list right, I may be seeking other redressals.

Thanking you, Sir.

Dated Aizawl,  
The 20<sup>th</sup> September, 2006.

*Lalneikung*  
( LALNEIKUNG KAOBUNG )  
Programme Executive  
All India Radio, Aizawl.

*Attested*  
*Paula*  
*Advocate*

PREFORMED

Annexure-4

1. Name with present posting : Sri Lalneikung Khobung, All India Radio, Aizawl.

2. Position in the draft list i.e. Sl.No. : 372

3. Whether entries in all 12 columns are correct, if No. give correct details :

No, inspite of 12 columns written in the preformed, there are only 10 columns in the latest Seniority list issued on the 18<sup>th</sup> September 2006. Accordingly the first column i.e. serial number of seniority is the main reason of my complaint, where my junior in the Zonal Seniority List is placed at Sl.No. 370 while I am given Sl.No. 372. This mistake may kindly be rectified. The same complaint has been faxed on the 20<sup>th</sup> September 2006. Besides column No. 4 of educational qualification, after BA, honours may be added, please. The Zonal Seniority List is attached herewith.

4. Specific comment of Head of Station after verification of facts provided by the candidate from the available records :-

The representation of Shri L. Khobung, <sup>Ex.</sup> is sincere and true, it may be accepted and set the Seniority list right as applied. The supporting documents provided can prove his representation is right.

5. Specific comment of Zonal Head, AIR stations with facts (provide supporting documents)\*

The attached Seniority list (Zonal) of Transmission Executive (G & P) NO. A22-1C8/98-5 1624 Dated Aizawl, the 30<sup>th</sup> Sept., '98 had been prepared in accordance w/ with the Merit list (Seniority list) prepared by Staff Selection Committee Guwahati.

6. If candidate recruited in any other zone, specific comments of that Zonal Head:-

Does not arise.

*Attested  
Maita  
Advocate*

7. Parent Zone:-

Shri Lalneikung Khobung had been recruited under Mysoram Zone, and is working in the same Zone till date.

\* If supporting documents have not been provided along with claim, his/her claim could not be considered/settled.

*Sl.no  
28/08  
Lalneikung Khobung*

केन्द्र निदेशक  
Station Director  
आकाशवाणी : आइजोल  
All India Radio, Aizawl

PRASAR BHARATI  
 BROADCASTING CORPORATION OF INDIA  
 ALL INDIA RADIO : AIZAWL : 796001

NO.AZL.1(3)/99-S/

Dated Aizawl, the 1st November, 2001.

The Director General,  
 (Shri Bind Kumar, Section Officer, S-VII by name),  
 All India Radio,  
 Akashvani Bhavan,  
 Parliament Street,  
New Delhi - 110 0011.

(Through proper channel)

Subj :- Representation regarding draft eligibility list  
 of Transmission Executive, Field Reporter &  
 Farm Radio Reporter as on 1.10.1987, 1.10.98  
 and 10.01.99.  
 (Reference No.1/5/99-S-VII, dated New Delhi  
 16-9-1999).

Sir,

In pursuance of my previous representation No.AZL-1(3)/  
 99-S/3357 dated Aizawl, the 5th November, 1999 with reference to  
 the subject and circular no. cited above, I have the honour to  
 send herewith a reminder of the same for, favour of your kind  
 consideration and necessary action that :-

- 1) Sir, my seniority on the above cited list had been fixed as per my date of joining in the service, not in accordance with Zonal seniority list prepared by our station which is fixed on the basis of merit given by the Staff Selection Commission's declaration of ranking in the recruitment which is unjust and not in conformity with standing rules.
- 2) Sir, I was recruited by the Staff Selection Commission in 1989 alongwith Sl.No.299 in the list, Whereas my junior according to zonal seniority list issued by this Station on the 30th September, 1998 No.AZL.1(3)/98-S/624, was placed at list No.245. This is extremely against the standing rule quoting that " Relative Seniority of all direct recruits will be according to the order of merit in the select list drawn by UPSC/SSC/Other selecting authorities. Persons appointed from the earlier select list rank senior enbloc to those appointed from subsequent list.

*Attested  
 Dutt  
 Advocate*

contd....2/-

-2-

3) Sir, my seniority may be refixed in conformity with the zonal seniority list as this injustice may deeply affect my personal career and future.

I, therefore, Sir, requested you to kindly look into the matter at your earliest for which act of kindness and sympathy, I will remain grateful to you.

Yours faithfully,

Atul  
Advocate

( LALNEIKUNG KHOBUNG )  
Transmission Executive  
All India Radio : Aizawl.

'Speed post'

Prasar Bharati  
Broadcasting Corporation of India  
All India Radio: Aizawl-796 001.  
EE

No. AZL-21(3)/89-S(LNK)/233 Dated Aizawl, the 5th Nov., 2001.

To,

The Director General,  
(Shri Binod Kumar, S.O., SVII by name)  
All India Radio,  
Akashvani Bhavan,  
Parliament Street,  
New Delhi - 110 001.

Sub: Representation regarding draft eligibility list  
of Transmission Executive as on 1-1-2001.

Sir,

Kindly please find enclosed herewith a representation submitted by Shri Lalneikung Khobung, Transmission Executive at this station regarding draft eligibility list of Transmission Executive is forwarded for your kind necessary action.

Yours faithfully

Enclo: As above.

*Handwritten signature*  
( KHAIKHOLEI KIPGEN )  
Programme Executive  
for Station Director  
15/11/01

Attested  
Mukta  
Advocate

9/6

RECORDED

## CHAPTER 39 SENIORITY

Order effective from 4th November, 1992

[Government of India, Department of Personnel and Training, Office Memorandum No. 20011/5/90-Estt. (D), dated the 4th November, 1992]

Seniority to be determined by the order of merit indicated at the time of initial appointment.—The seniority of Government servants is determined in accordance with the general principles of seniority contained in M.H.A., O.M. No. 9/11/55-RPS, dated the 22nd December, 1959 (See Section II). One of the basic principles enunciated in the said OM is that, seniority follows confirmation and consequently permanent officers in each grade shall rank senior to those who are officiating in that grade.

2. This principle has been coming under judicial scrutiny in a number of cases in the past; the last important judgment being the one delivered by the Supreme Court on 2-5-1990, in the case of Class II Direct Recruits Engineering Officers' Association v. State of Maharashtra. In Para. 47 (A) of the said judgment, the Supreme Court has held that once an incumbent is appointed to a post according to rule, his seniority has to be counted from the date of his appointment and not according to the date of his confirmation.

3. The general principle of seniority mentioned above has been examined in the light of the judicial pronouncement referred to above and it has been decided that seniority may be delinked from confirmation as per the directive of the Supreme Court in Para 47 (A) of its judgment, dated 2-5-1990. Accordingly, in modification of the General Principle 3, proviso to General Principle 4 and proviso to General Principle 5 (i) contained in O.M. No. 9/11/55-RPS, dated the 22nd December, 1959 and Para. 2.3 of OM, dated the 3rd July, 1986, it has been decided that seniority of a person regularly appointed to a post according to rule would be determined by the order of merit indicated at the time of initial appointment and not according to the date of confirmation.

4. These orders shall take effect from the date of issue of this Office Memorandum. Seniority already determined according to the existing principles on the date of issue of these orders will not be reopened even if in some cases seniority has already been challenged or is in dispute and it will continue to be determined on the basis of the principles already existing prior to the date of issue of these orders.

### II

#### Consolidated Orders on Seniority

Government of India, Department of Personnel and Training, Office Memorandum No. 22011/7/86-Estt. (D), dated the 3rd July, 1986.

Attested  
Abdul  
Advocate

## SWAMY'S—ESTABLISHMENT AND ADMINISTRATION

Instructions issued from time to time laying down the principles for determining seniority of persons appointed to services and posts under the Central Government have been consolidated in this Office Memorandum. The original communications consolidated here are reproduced (items I to VII) at the end of this OM.

### Seniority of Direct Recruits and Promotees

2.1 The relative seniority of all direct recruits is determined by the order of merit in which they are selected for such appointment on the recommendations of the UPSC or other selecting authority, persons appointed as a result of an earlier selection being senior to those appointed as a result of a subsequent selection.

2.2 Where promotions are made on the basis of selection by a DPC, the seniority of such promotees shall be in the order in which they are recommended for such promotion by the Committee. Where promotions are made on the basis of seniority, subject to the rejection of the unfit, the seniority of persons considered fit for promotion at the same time shall be the same as the relative seniority in the lower grade from which they are promoted. Where, however, a person is considered unfit for promotion and is superseded by a junior, such persons shall not, if he is subsequently found suitable and promoted, take seniority in the higher grade over the junior persons who had superseded him.

[Provided that if a candidate belonging to the Scheduled Caste or the Scheduled Tribe is promoted to an immediate higher post/grade against a reserved vacancy earlier than his senior general/OBC candidate who is promoted later to the said immediate higher post/grade, the general/OBC candidate will regain his seniority over such earlier promoted candidate of the Scheduled Caste and the Scheduled Tribe in the immediate higher post/grade.]

2.3 Where persons recruited or promoted initially on a temporary basis are confirmed subsequently in an order different from the order of merit indicated at the time of their appointment, seniority would be determined by the order of merit indicated at the time of initial appointment and not according to the date of confirmation.].

2.4.1 The relative seniority of direct recruits and of promotees shall be determined according to the rotation of vacancies between direct recruits and promotees which shall be based on the quota of vacancies reserved for direct recruitment and promotion respectively in the Recruitment Rules.

2.4.2 If adequate number of direct recruits do not become available in any particular year, rotation of quotas for the purpose of determining seniority would take place only to the extent of the available direct recruits and the promotees.

1. Added vide G.I., Dept. of Per. & Trg., O.M. No. 2001/1/96-Estt. (D), dated the 30th January, 1997 and takes effect from 30th January, 1997

2. Modified vide G.I., Dept. of Per. & Trg., O.M. No. 2001/5/20-Estt. (D), dated the 4th December, 1992.

Attested  
Court Advocate

## Recruitment Rules for Various Posts in AIR

## SCHEDULE 7

1. S. No.	1
2. Name of the post	Programme Executive This include posts designated as:
	1. Programme Executive 2. Translator 3. Editor (Scripts) 4. Editor 5. Producer 6. Producer Grade II 7. Reference Officer
3. No. of posts	1203 (1983) Subject to variation dependent on workload
4. Classification	General Central Service Group 'B' Gazetted
5. Scale of pay	Rs. 650-1200 (now revised to Rs. 2000-10-2300-EB-75-3200- 100-3500)
6. Whether selection post or non- selection post	Selection
7. Age limit for direct recruitment	Not exceeding 30 years (Relaxable for Govt. servants and contract employees of AIR and DD up to 5 years in accordance with the instructions or orders issued by the Central Government  <i>Note: The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India (other than those in Andaman &amp; Nicobar Island and Lakshadweep.)</i>
8. Educational and other qualifi- cations required for direct recruits	<i>Essential</i> A (i) M.A. or M.Sc. degree of a re- cognised University or equi- valent (ii) A record of literary or drama- ticle or debating activities or publications or popular sci- ence  or B (i) Degree of a recognised uni- versity or equivalent provided that for candidate applying for the post of Programme Exec- utive (Music), the minimum

Att. 12  
Guru  
Advocate

## Recruitment Rules for Various Posts in AIR

- 58 -

- 59 -

qualification shall be matric pass from a recognised School/Board/University or equivalent

(ii) Diploma from the National School of Drama or any other recognised institution in the field of drama, or Diploma in Music from a recognised institution

or

A minimum of 'B' High Grading by AIR for broadcasting, as a vocalist or instrumentalist

or

A diploma in Journalism from a University or a recognised Institution

or

Not less than 5 years' continuous employment in production and/or programming in a broadcasting organisation

or

Research publication on folk or tribal music; or proficiency in composing light music with evidence of such music having been accepted by film or broadcasting organisation or gramophone company

*Note 1:* In respect of tribal dialects, if sufficient candidates with prescribed qualifications are not available, graduates or equivalent qualification may be relaxed at the discretion of UPSC.

*Note 2:* The exact educational and other qualifications shall be specified according to requirement at the time of recruitment.

9. Whether age and educational No qualifications prescribed for direct recruitment will apply in the case of promotees

10. Period of probation, if any 2 years.

11. Method of recruitment, whether by direct recruitment, or by promotion or by transfer and percentage of the vacancies to be filled by various methods

- (i) 25% by promotion failing which by direct recruitment
- (ii) 75% by direct recruitment

*Note 1:* For a period of first 5 years from the date of commencement of these rules, the promotion quota shall be 40% and direct recruitment quota 60%.

*Note 2:* The vacancies against (ii) above will be filled on the basis of language requirements of the posts and recruitment will be made in accordance with the scheme of examination/selection test as prescribed by the Min. of I & S in consultation with the UPSC from time to time.

12. In case of recruitment by promotion/deputation/transfer grades from which promotion/deputation/transfer to be made

*Promotion*

- (a) Assistant Editor/Tribal Dialects, Assistant Editor (Scripts), Assistant Editor (Farm & Home), Educational Broadcast, School Broadcast (Family Welfare) and scripts writers (Pay scale Rs. 550-900 (pre-revised) with three years' regular service in the grade; and
- (b) Transmission Executive Production Assistants, Sub-Editor (Scripts), Sub-Editors, Property Assistants, Floor Managers (Pay Scale Rs. 425-750 pre-revised) with 8 years regular service in the grade

*Note:* The eligibility list for promotion shall be prepared with reference to the date of completion by the officers of the prescribed qualifying service in the respective grade post.

13. If a Departmental Promotion Committee exists, what is its Composition.

*Group 'B' Departmental Promotion Committee*

- (i) Deputy Director Chairman General (Programmes)
- (ii) Deputy Director Member General (Administration)

Recruitment Rules for Various Posts in AIR

(iii) Deputy Director Member  
General  
(Doordarshan)  
(iv) Deputy Secretary Member  
(Broadcasting).  
Min. of I & B

Note: The proceedings of the Departmental promotion Committee relating to confirmation shall be sent to the Commission for approval. If, however, these are not approved by the Commission, a fresh meeting of the Departmental Promotion Committee to be presided over by the Chairman or Member of the UPSC shall be held.

14. Circumstances in which the Consultation with the UPSC is necessary while making recruitment  
UPSC to be consulted

Authority: Notified vide Min. of I & B notification No: 45011/83-82  
(ii)-B(A) dated 23.10.1984.

Attested  
Rakesh  
Advocate

PRASAR BHARTI  
 BROADCASTING CORPORATION OF INDIA  
 DIRECTORATE GENERAL: ALL INDIA RADIO

No. 4(10)2002-SI(B)

New Delhi, dated 10.10.2003

\*\*\*\*\*  
 ORDER No. 69/2003-SI(B)

(C.P.S. (DONGJUL))

D.Y. Director of Admin. (P)

The competent authority hereby appoints on promotion purely on ad-hoc basis, the Transmission Executives as given in Annexure-I and the persons belong to the erstwhile category of Staff Artist declared as Govt. Servants and equated with that of Transmission Executives as in Annexure-II to the grade of Programme Executive in the scale of Rs.7500-12000 for a period upto 09-10-2004 or till the regular incumbents become available whichever is earlier with effect from the date they take over charge of the post at AIR Station indicated against each in Annexure-I and II. The posting order in respect of the persons who have been placed at the disposal of Doordarshan will be issued by Doordarshan Directorate.

2. The persons indicated in Annexure-I and II may be relieved from the duties for allowing them to join promotion posts only, after ensuring that (a) there is no disciplinary proceedings pending or contemplated against them and (b) their integrity is certified. In case of any doubt the matter should be immediately referred to this Directorate.

3. On their joining duly as Programme Executives their bio-data in the prescribed proforma including charge assumption report may be sent to this Directorate and Doordarshan Directorate as the case may be.

4. The appointment of officers as indicated in Annexure-I and II will be purely ad-hoc and it will not confer on them any right or privilege for continued or regular appointment in the grade. This is more so as the promotions are by and large against direct recruitment quota vacancies and are being filled up as a stop-gap arrangement.

Attested  
 Mitali  
 Advocate

Mitali  
 Karki  
 Advocate

43

5. The promotion/seniority in the grade of Programme Executive in All India Radio/ Doordarshan figuring in Annexure I and II of this order will be subject to the outcome of any court proceedings pending in the matter.

LIST OF  
DOORDARSHAN  
OF PROGRAMME

6. The Hindi version follows.

SL. NO.	NAME
1	B. B. MEHTA
2	S. SEHATTA

(C.P.S. NONGHULU)

Dy. Director of Admin. (P)

For Director General

Copy alongwith annexure forwarded to :-

1. All Heads of office of AIR Stations/Offices excepting HPT/LPTS.
2. Directors of Doordarshan Kendras.
3. PS to CEO, Prasar Bharati/PS to DG.
4. PS to DG:Doordarshan.
5. DG:Doordarshan (Shri K.K. Saxena with 30 copies)
6. All DDGs/Consultant (A&F)DDA(P).
7. Pay & Accounts Officers AIR Delhi/Mumbai/Kolkata/ Lucknow/Chennai.
8. Vigilance Section/BA Section/Computer Section.
9. Pay & Accounts Officer (IRLA), AGCR Building, IP Estate, New Delhi (with 50 Copies)
10. S-VII Section, DG:AIR.
11. The President, AIR Programme Staff Assn, DTPES, AIR, Delhi
12. The President, Programme Staff Welfare Association of AIR & Doordarshan, 11, BII, New Delhi.
13. The General Secretary, SC/ST Association, 2579-80, Bagchi Raghunath, Sadar Thana Road, New Delhi.
14. Personal files of the officers concerned.
15. Guard file/ order file
16. Spare copies.

Attested  
M. Dutta  
Advocate

**ANEXURE-I**

**LIST OF TREXS WORKING IN ALL INDIA RADIO AND  
DOORDARSHAN EMpanelled FOR PROMOTION TO THE GRADE  
OF PROGRAMME EXECUTIVE**

SL. No.	Name S/Shri	Present posting	Place of posting or promotion
1	B.B.MEHTA	AIR AHMEDABAD	AIR UDAIPUR
2 ✓	S.BHATTACHARYA	AIR SHILLONG	AIR SHILLONG
3	SMT. SUMONA PANDE	AIR LUCKNOW	AIR OBRA
4	V.N.TRIVEDI	AIR RAJKOT	AIR UDAIPUR
5 ✓	L.K.MULONY 1	AIR KOHIMA	AIR KOHIMA
6 ✓	GOUKHANKHUP	AIR IMPHAL	AIR LUNGLEI
7	SESHMANI	AIR GORAKHPUR	AIR CHATTARPUR
8 ✓	SMT.N.ZAFER	AIR KOHIMA	AIR NOWGAON
9	S.S.KHALEKAR	AIR SANGALI	AIR JALGAON
10	S.D.KHALEKAR	AIR SANGALI	AIR JALGAON
11 ✓	A.G.SHARMA	AIR IMPHAL	AIR HAFLONG
12 ✓	B.YONLEMBAM	AIR IMPHAL	AIR ITANAGAR
13 ✓	T.ELANGBAN	AIR KOHIMA	AIR KOHIMA
14 ✓	SMT.A.LASUH	CBS BANGALORE	AIR KAKVAK
15	N.M.BHAT	AIR ALLAHABAD	AIR ALMORA
16	RAJESH KUMAR	AIR TIRUCHIRAPALLI	AIR OOTY
17	R.VENKATESHWARAN	AIR DHARWAD	AIR BIJAPUR
18	B.BAVINAGIDAD	AIR BANGALORE	AIR BANGALORE
19	N.N.SURENDRANATH	AIR SHIMLA	AIR SHIMLA
20	SMT. DHARA THAKUR	AIR INDORE	AIR JALALPUR
21	SMT. MANISHA JAIN	ESO DELHI	AIR KATHUA
22	DOMINIC THOMAS	AIR INDORE	AIR RAILCARR
23	V.R.KULKARNI	AIR GULBARGA	AIR GULBARGA
24	A.C.YATNOOR	AIR MYSORE	AIR GULBARGA
25	H.I.ABDUL RASheed	AIR CHENNAI	AIR NAVARCOIL
26	SMT.T.K.GAYATRI	AIR DHARWAD	AIR HOSPET
27	A.K.KATTI	AIR CHANDIGARH	AIR BHATINDA
28	SMT.MEENAKASHI KALIA	AIR AHMEDABAD	AIR FAJAGHAT
29	MIHIR MEHTA	RK SRINAGAR	RK SRINAGAR
30	SMT.RABIA RASOOL	AIR AURANGABAD	AIR BEED
31	N E. PAWAR	AIR RAJKOT	AIR DANAN
32	SMT.GEETA GIDA	AIR PONDICHERRY	AIR OUTACAMUNE
33	V.SREEKRISHNAN	AIR KANPUR	AIR CHAMOLI
34	SOMIT MITRA		

Attest  
Dinesh  
Advocate

35	SMT.NEERJA PRABHAKAR	AIR CHENNAI	AIR PONDICHERR
36	K.MINDO	AIR ITANAGAR	AIR PASSIGHAT
37	Y.B.DAVE	AIR GODHRA	AIR DAMAN
38	J.N.RAVAL	AIR BHUJ	AIR MT.ABU
39	A.N.DESAI	AIR UMARWAD	AIR BANGALORE
40	A.S.SHANKARANARAYANA	AIR BHADRAWATI	AIR BANGALORE
41	V.S.SANJWAN	ESU AIR DELHI	AIR DELHI
42	T.B.SANGHANI	CBS AIR AHMEDABAD	AIR GODHRA
43	P.DHANABALAN	AIR MADURAI	AIR CUDDAPAH
44	S.K.PANDEY	AIR LUCKNOW	AIR OBRA
45	RAJIV BATRA	ESD DELHI	AIR LEH
46	M.S.LALAS	AIR JODHPUR	AIR SURATGARH
47	G.N.BHAT	AIR BANGALORE	AIR RAICHUR
48	S.A.K.M. HUSSAINI	AIR KOTHAGUDEM	AIR HYDERABAD
49	HARENDRA KUMAR	CPC DELHI	DOORDARSHAN
50	AMLENDU SHEKHAR	NSD AIR DELHI	AIR POONCH
51	SMT.SEEMA VIJAI	AIR JAIPUR	AIR JAIPUR
52	B.G.HEGDE	AIR DHARWAD	AIR KARWAR
53	H.S.GANESH	AIR CHENNAI	AIR ADILABAD
54	MANOJ MIANKAR	AIR DELHI	AIR DELHI
55	SMT.K.J.SHETTY	CBS AIR MUMBAI	VBS AIR MUMBAI
56	S.K.VERMA	AIR HISSAR	AIR HISSAR
57	V.RAMESH BABU (PH)	AIR CHENNAI	AIR CHENNAI
58	SURINDER PAL	AIR CHANDIGARH	AIR JALLANDHAR
59	R.MURALI	AIR TIRUCHIRAPALLI	AIR KODAIKANAL
60	R.SUDARSHAN	AIR CHENNAI	AIR GUJRARGA
61	SMT.SANDHYAGHREE	AIR CHENNAI	AIR CUDDAPAH
62	M.BALAKRISHNAN	AIR THIRUVALLIP	AIR KURNOOL
63	R.B.PRASAD	CBS AIR PATNA	AIR HAZARIBAGH
64	ASHISH KUMAR	ESD AIR DELHI	AIR BHADRAWAH
65	B.RAJARAM	AIR KODAIKANAL	AIR KODAIKANAL
66	SADANA HILLA	AIR BHADRAWATHI	AIR MADIKERI
67	SANJAY KUMAR	DTPES AIR DELHI	AIR GANGTOK
68	SMT.RANGOLI	CBS AIR DELHI	AIR GANGTOK
	SRIVASTAVA		
69	SMT.SHERLI JACOB	AIR KOCHI	AIR ANATPUR
70	R.V.MANGALWADE	AIR MUMBAI	MARKETING DIV. MUMBAI
71	S.Y.BHAKTI	AIR NAGPUR	AIR SANGLI
72	S.BAISHYA	AIR GUWAHATI	AIR TURA
73	SMT.U.S. DIXIT	AIR MUMBAI	AIR KOLHAPUR
74	N.C.HALDER	CBS AIR KOLKATA	AIR MURSHIDABAI
75	K.R.SAHJI	DDK TRIVANDRUM	DOORDARSHAN

Attested  
M. Alka  
Advocate

- 3 -

76	RAMAVTAR MEENA	CRS AIR JAIPUR	AIR BARMER
77	M.P.KUJUR	AIR ROURKELA	AIR CHAIDASA
78	S.D.YADAV	AIR JODHPUR	AIR UDAIPUR
79	A.C.JEENA	AIR CUTTACK	AIR JEYPORE
80	P.BALAN	AIR KOCHI	AIR CHITRADUR
81	L.PASWAN	AIR PATNA	AIR PURNIA
82	P.Z.ZORANDE	AIR NAGPUR	AIR SATARA
83	RAMACHANDRA	AIR RAMPUR	AIR RAMPUR
84✓	A.D.MAHATE	AIR SHILLONG	AIR JORHAT
85	B.S.PUJARI	AIR GWALIOR	AIR RAIGARH
86	R.C.BHARGAVA	AIR INDORE	AIR RAIGARH
87	SMT SWARAN KAUR	AIR SHIMLA	AIR JALANDHAR
88	T.V.ASWATHY	AIR CALICUT	AIR MADIKERI
89	A.K.MALIK	AIR KOLKATA	AIR PORTBLAIR
90	T.RMAGOTRA	RK SRINAGAR	RK POONCH
91	C.P.VARUN	STI(P)AIR DELHI	AIR MATHURA
92	SMT.S.VIJAYAKUMARI	CBS AIR CHENNAI	AIR MADURAI
93	RAM SUMER SINGH	AIR VARANASI	AIR VARANASI
94	T.C.INDIRA	AIR TRISSUR	AIR TRISSUR
95	BASANT ATRAM	AIR BHOPAL	AIR BHOPAL
96	S.L.MEENA	AIR JAIPUR	AIR JABALPUR
97	J.BHUE	AIR SAMBALPUR	AIR BHAWANIPATNA
98	L.N.BHAGAT	AIR RANCHI	AIR DALTANGAN
99✓	R.M.L.MARBANIANG	AIR SHILLONG	AIR SHILLONG
100✓	S.CHONGLOI	INES AIR SHILLONG	INES AIR SHILLOI
101✓	LAL ZIDINGA RENTHLEI	AIR LUNGLEI	AIR LUNGLEI

Attested  
Datta  
Advocate

Attested  
Datta

PRASAR BHARATI  
BROADCASTING CORPORATION OF INDIA  
(DIRECTORATE GENERAL : ALL INDIA RADIO)

ALL INDIA RADIO

AIR MAIL

Dairy No ..... 646

Date ..... 25/11/04

6

Diary  
Actt

No. 4(14)/98-SI(B)

New Delhi dated, 28.10.2004

ORDER No. 103 /2004-SI(B)

In continuation of this Directorate's Order No.11/2002-SI(B), No.44/2002-SI(B) and 68/2002-SI(B), 106/2003-SI(B) dated 30.01.2002 5.4.2002, 5.8.2002 and 05.12.2003 respectively the period of ad-hoc promotion in the grade of Programme Executives in respect of officers mentioned in Annexure-I and Annexure-II who were promoted vide this Directorate's Order No.178/98-SI(B) dated 24.12.98, No.11/99-SI(B) dated 21.1.99, No.14/99-SI(B) dated 22.1.99, No.40/99-SI(B) dated 1.4.99, No.73/99-SI(B) dated 21.5.99, No.15/2000-SI(B) dated 16.2.2000, No.88/2000-SI(B) dated 3.10.2000, No.97/2000-SI(B) 30.10.2000 and 5/2002-SI(B) dated 14.1.2002 and No.62/2002-SI(B) dated 23.7.2002, 69/2003-SI(B) dated 10.10.2003 and No.29/2004-SI(B), 30/2004-SI(B), 31/2004-SI(B), 32/2004-SI(B), 33/2004-SI(B), 34/2004-SI(B) and 35/2004-SI(B) dated 8.4.2004 issued from File No.4(14)98-SI(B), 4(6)99-SI(B), 4(5)2000-SI(B), 6(5)2000-SI(B), 4(10)2002-SI(B) and No.4(2)2004-SI(B) is hereby extended upto 31.12.2004 or till regular incumbents become available or until further orders whichever is earlier.

2. The appointment of these officers to the grade of Programme Executive is purely on ad-hoc basis and it will not confer on them any right or privilege for continued or regular appointment in that grade.

3. Further continuance of ad-hoc promotion to the grade of Programme Executive in respect of Shri V.K.Bhan appearing at SI.No.69 of Annexure II is subject to the outcome of the writ petition No.1892/2000 filed in the Hon'ble High Court of Jammu and Kashmir at Srinagar.

4. The extension of ad-hoc promotion in respect of those who were promoted as such vide this Directorate's Order 69/2003-SI(B) dated 10.10.2003 will be applicable only to those who have already joined on promotion to their respective new places on or before 09.10.2004.

Attehd  
Mulla  
Advocate

This issues with the concurrence of DOP&T

  
(DEVAKI NANDAN)  
Section Officer  
For Director General

Copy to:-

1. Head of Stations/Offices of AIR
2. PS to DG: AIR/Doordarshan
3. DG: Doordarshan (Kind Attn: S.O., S-III Section) with 10 copies with request to communicate the all in Doordarshan
4. All DDGs
5. The Pay Accounts Office(IRLA) ACGR Building, I.P.Estate, New Delhi with 80 copies
6. The Pay & Accounts Offices, AIR, Delhi/Mumbai/Kolkata/Chennai/Lucknow
7. Vigilance section, DG, AIR
8. S-VII Section
9. The President, PSA, C/O DTPES, AIR, Delhi
10. The President, PSWA, R.No.11, B.H., AIR, New Delhi
11. General secretary, AIR& Doordarshan, SC/ST Employees Assn.(Regd.), Post Box No.471, G.P.O. Road, New Delhi.
12. Personal files of officers concerned
13. Guard/Order folder

Spare copies-10

Attested  
Anil Kumar  
Advocate

ANNEXURE-I

LIST OF PROGRAMME EXECUTIVE(AD-IIOC) WORKING  
IN ALL INDIA RADIO

Sl.No.	Name of officer S/SHRI/SMT/MS	Place of posting
1.	A.D.DESHMUKH	AIR OSMANABAD
2.	A.K.ROY	AIR BETUL
3.	A.K.TRIVEDI	AIR BHAGALPUR
4.	A.V.SATRUGHAN SINGH	AIR DEHRADUN
5.	ANUPAM PATNAIK	AIR LUCKNOW
6.	B.K.CHHETRI	AIR KURSEONG
7.	B.L.SAINI	AIR SURATGARH
8.	B.M.JAIDI	AIR DHARWAD
9.	B.N.VAIDYA	AIR RAIPUR
10.	B.S.BANERJEE	AIR CHURU
11.	B.SRINIVAS	AIR AURANGABAD
12.	BIJU MATHEW	AIR IDDUKI
13.	C.KHANDELWAL	AIR NAZIBABAD
14.	C.P.ADVANI	AIR JAIPUR
15.	C.ROUTRAY	AIR CUTTACK
16.	CH.SITA RAM BABU	AIR WARANGAL
17.	D.D.BANSWAL	AIR DELHI
18.	D.P.GOSWAMI	AIR AGRA
19.	D.R.MEENA	AIR WAIMADHOPUR
20.	D.RAJA REDDY	AIR VIJAYAWADA
21.	D.SOMEYA	AIR JEYPORE
22.	E.A.SINGH	AIR HAFLONG
23.	G.A.YAMBI DEVI	AIR AIR IMPHAL
24.	G.C.TRIPATHY	AIR JEYPORE
25.	G.CHINKHANLIAN	AIR LUNGELEI
26.	G.SIIANKARANARAYAN	AIR CHENNAI
27.	G.VIJAYA KUMAR	AIR KURNOOL
28.	GAUTAM KR.KARAR	AIR MANGALORE
29.	GEETA RAMANAND	AIR BANGALORE
30.	GIRISH V.PATIL	AIR BHADRAVATI
31.	G.R.KHAWAS	AIR ITANAGAR
32.	H.TUBOI	AIR BALONIA
33.	INDERJIT KARAMARKAR	AIR DIBRUGARH

Attest  
Dulari  
Pehsawar

34.	J.K.KHARE	AIR SAGAR
35.	J.K.PANDA	AIR BIIAVANIPATNA
36.	J.K.PRADHAN	AIR BHAWANIPATNA
37.	J.N.BHATTACHARJEE	AIR SILCHAR
38.	J.R.MUNDA	AIR SAMBALPUR
39.	JAINENDRA SINGH	AIR CHANDIGARH
40.	K.CHAKRABORTHY	AIR SILCHAR
41.	K.J.BABEN	AIR TRIVANDRUM
42.	K.K.SHARMA	AIR INDORE
43.	K.K.VERMA	AIR CHAIBASA
44.	K.P.MEENA	AIR SWAIMADHOPUR
45.	K.R.YADAV	AIR JAGDALPUR
46.	K.SUDARSHNAN	AIR COIMBATORE
47.	K.UNNIKRISHNAN MENON	AIR COCHIN
48.	KAIKHOLET KIPGEN	AIR AIZWAL
49.	KALI.OL.DATTA	AIR AGRATAJALA
50.	KIRAN FARQOOI	AIR CHANDRAPUR
51.	KRISHNA MURARI	AIR OBRA
52.	KUNJ BIHARI	AIR REWA
53.	L.D.VYAS	AIR CHITRADURGA
54.	M.DEVADAS	AIR COIMBATORE
55.	M.A.LATOO	RK SRINAGAR
56.	M.B.SAXENA	AIR JABALPUR
57.	M.BIRMANI SINGH	AIR AIZWAL
58.	M.D.PANDA	AIR BHAWANIPATNA
59.	M.HARI	AIR ANANTPUR
60.	M.J.ANJARIA	AIR BHUJ
61.	M.K.ABIDI	AIR JHALAWAR
62.	M.K.MISHRA	AIR ROURKELA
63.	M.RAMA RAO	AIR HYDERABAD
64.	M.SAMAL	AIR CUTTACK
65.	MS.SAROJ PARMAR	AIR SAWAIMADHOPUR
66.	M.K.KALAVATHIY	AIR CALICUT
67.	N.M.SUBUDHI	AIR BHAVANIPATNA
68.	N.R.GADRE	AIR KOLHAPUR
69.	N.RAVINDRAN	AIR TRIVANDRUM
70.	N.SUDHEENDRA	AIR CHITRADURGA
71.	N.VASUDEVA	AIR NAGARCOIL
72.	NANU RAM MEENA	AIR BANSWARA
73.	N.NAMBOOTHIRI	AIR TRIVANDRUM

314.	L.PASWAN	AIR PURNIA
315.	P.Z.ZORANDE	AIR SATARA
316.	RAMACHANDRA	AIR RAMPUR
317.	A.D.MAHATE	AIR JORAHAT
318.	B.S.PUJARI	AIR RAIGARH
319.	R.C.BHARGAVA	AIR RAIGARH
320.	SMT.SWAAN KAUR	AIR JALANDHAR
321.	T.V.ASWATHY	AIR MADIKERI
322.	A.K.MALIK	AIR PORT BLAIR
323.	T.R.MAGOTRA	RK POONCH
324.	C.P.VARUN	AIR MATHURA
325.	SMT.S.VIJAYAKUMARI	AIR MADURAI
326.	RAM SUNDER SINGH	AIR VARANASI
327.	T.C.INDIRA	AIR THRISSUR
328.	BASANT ATRAM	AIR BHOPAL
329.	S.J.MEENA	AIR JABALPUR
330.	J.BHUE	AIR BHAWANIPATNA
331.	L.N.BHAT	AIR DALTANGANJ
332.	R.M.L.MARBANIANG	AIR SHILLONG
333.	S.CHONGLOI	NES AIR SHILONG
334.	LÁL ZIDNIGA RENTHLEI	AIR LUNGLEI
335.	SMT.S.L.SHESHAPRABHA	AIR BANGALORE
336.	SMT.SULTANA AKHTAR	DTPES AIR DELHI
337.	SMT. UMA MAHESHWARI	AIR OOTY
338.	SMT.ADITI ROY	AIR RANCHI
339.	SARVESH KUMAR	AIR SHIVPURI
340.	S.N.JHA	DG:AIR
341.	SMT. SAVITA PATANI	AIR RAJKOT
342.	V.P.SINHA	AIR BHAGALPUR
343.	C.A.JAIN	VBS AIR MUMBAI
344.	REKHA RAI	CBS AIR GUWAHATI

*At the  
Muths  
Advocate*

*2/10/98*  
*5/10/03*

**PRASAR BHARATI**  
**BROADCASTING CORPORATION OF INDIA**  
**(DIRECTORATE GENERAL: ALL INDIA RADIO)**

No. 42/2005 - SI (B)

New Delhi, the 25.02.05

**ORDER No. 16/2005 - SI (B)**

The Transmission Executives and its equated categories and Production Assistants and its equated categories, who were given promotion in the grade of Programme Executive, purely on ad-hoc basis vide this Directorate's orders No. 178/98 - SI (B) dt. 24.12.98, 11/99 -SI (B) dt. 21.1.99, 14/99 -SI (B) dt. 22.1.99, 40/99 -SI (B) dt. 1.4.99, 73/99 -SI (B) dt. 21.5.99, 15/2000 -SI (B) dt. 30.10.2000, 5/2002 -SI (B) 14.1.2002, 62/2002 -SI (B) dt. 23.7.2002, 69/2003 -SI (B) dt. 10.10.2003, 29,30, 31,32, 33, 34 & 35 /2004 dt. 8.4.2004 issued from files No. 4/14/98 -SI (B), 4/6/99 -SI (B), 4/5/2000 -SI (B), 6/5/2000 -SI (B), 4/10/2002 -SI(B) and 4/2/2004 -SI(B), and whose period of ad-hoc promotion was extended upto 31.12.2004 vide this Directorate's order No. 103/2004 - SI(B) dt. 28.10.2004 are hereby reverted to their substantive posts of Transmision Executive or Production Assistants etc., whichever the case may be, with immediate effect.

This issues with the approval of Director General, All India Radio.

Sd/-

(RANBIR SINGH)  
DIRECTOR (P & EA)

Copy to:

1. Heads of Stations / Offices of AIR.
1. PS to DG; AIR / Doordarshan.
3. DG: DDn (Kind Attention: S.O., S -III Section) with 10 copies with request to communicate to the all concerned in Doordarshan.
4. All DDGs.
5. The Pay & Accounts Officer, PAO (IRLA), AGCR Bldg., New Delhi.
6. The Pay & Accounts Offices, Delhi / Mumbai / Koikata / Chennai / Lucknow.
7. Vigilance Section, DG: AIR /DG: DDn.
8. S-VII section of DG: AIR.
9. The President PSA, C/o T&PES. AIR, New Delhi.
10. The President, PSWA, Punjabi Section, AIR, New Delhi.
11. General Secretary, AIR & DDn SC/ST Employees Assn, Post Box No. 471, GPO Road, New Delhi.
12. Personal files of officers concerned.
13. Guard file /Order folder.
14. Spare copies -10.

*Attested*  
*Mukta*  
*Advocate*

For Director General.

PRASAR BHARATI  
BROADCASTING CORPORATION OF INDIA  
(DIRECTORATE GENERAL: ALL INDIA RADIO)

No. 4/2/2005 - SI (B)

New Delhi, the 25.02.05

ORDER No. 17/2005 - SI (B)

The Competent Authority hereby appoints on promotion, purely on ad-hoc basis, the Transmission Executives and its equated categories, as given in Annexure I and the persons who belong to the erstwhile category of Staff Artists declared as Government servants and equated with that of Transmission Executives, as in Annexure II to the grade of Programme Executive in the pay scale of Rs. 7500 - 12,000 for a period of one year from the date of issue of this order or till the regular incumbents become available whichever is earlier, w.e.f. the date they take over charge of the post at AIR stations indicated against each in Annexure I & II. The posting orders in respect of the persons who have been placed at the disposal of Doordarshan will be issued by Directorate of Doordarshan.

The persons indicated in Annexure I & II may be relieved of their duties (or allowed to join promotion posts only after ensuring that (a) there is no disciplinary proceedings pending or contemplated against them and (b) their integrity is certified. In case of any doubt, the matter should be immediately referred to this Directorate.

This ad-hoc promotion is further subject to the assessment of ACRs of the persons indicated in Annexure I & II and if there is any adverse remarks in that, or if any person is found unfit on the basis of assessment of ACRs, he/she will be reverted to the substantive post then and there.

On their joining duty as Programmes Executives their bio-data in the prescribed proforma including their charge assumption report may be sent to this Directorate and Doordarshan Directorate as the case may be.

The appointment of officers as indicated in Annexure I and II, will be purely ad-hoc and it will not confer on them any right or privilege for continued or regular appointment in the grade. This is more so as the promotions are by and large against direct recruitment quota vacancies and are being filled up as stop gap arrangement.

The promotion/seniority in the grade of Programme Executive in All India Radio Doordarshan figuring in Annexure I and II of this Order will be subject to the outcome of any court proceedings pending in the matter.

*Attested  
Mukti  
Advocate*

The promotion is further subject to any rectification/correction in the Draft Seniority List of TRENs/Staff Artists as on 01.01.2004 circulated vide letter No. 1/13/2004-S VII dated 02.02.2005.

Hindi version follows.

Sd:-

(RANBIR SINGH)  
Director (P & EA)

Copy to:

1. Heads of Stations / Offices of AIR.
2. PS to DG; AIR / Doordarshan.
3. DG; DDn (Kind Attention: S.O., S -III Section) with 10 copies with request to communicate to the all concerned in Doordarshan.
4. All DDGs.
5. The Pay & Accounts Officer, PAO (IRLA), AGCR Bldg., New Delhi.
6. The Pay & Accounts Offices, Delhi /Mumbai / Kolkata /Chennai /Lucknow.
7. Vigilance Section, DG: AIR. DG: DDn.
8. S-VII section of DG: AIR.
9. The President PSA, C/o T&PES, AIR, New Delhi.
10. The President, PSWA, Punjabi Section, AIR, New Delhi.
11. General Secretary, AIR & DDn SC/ST Employees Assn, Post Box No. 471, GPO Road., New Delhi.
12. Personal files of officers concerned.
13. Guard file /Order folder.
14. Spare copies -10.

For Director General.

PRASAR BHARATI  
BROADCASTING CORPORATION OF INDIA  
(DIRECTORATE GENERAL: ALL INDIA RADIO)

No. 4/2/2005 - SI (B)

New Delhi, the 25.02.05

ORDER No. 18/ 2005-SI (B)

In continuation of this Directorate's order no. 17/2005- SI (B) dt. 25.02.2005, the persons who have been promoted as Programme Executives, purely on ad-hoc basis may be allowed to join at the AIR stations / Doordarshan Kendras, where they are currently posted. The actual posting orders will be issued in due course.

Sd/-  
(RANBIR SINGH)  
Director (P & EA)

Copy to:

1. Heads of Stations / Offices of AIR.
2. PS to DG; AIR / Doordarshan.
3. DG: DDn (Kind Attention: S.O., S -III Section) with 10 copies with request to communicate to the all concerned in Doordarshan.
4. All DDGs.
5. The Pay & Accounts Officer, PAO (IRLA), AGCR Bldg., New Delhi.
6. The Pay & Accounts Offices, Delhi /Mumbai / Kolkata / Chennai / Lucknow.
7. Vigilance Section, DG: AIR /DG: DDn.
8. S-VII section of DG: AIR.
9. The President PSA, C/o T&PES, AIR, New Delhi.
10. The President, PSWA, Punjabi Section, AIR, New Delhi.
11. General Secretary, AIR & DDn SC/ST Employees Assn, Post Box No. 471, GPO Road., New Delhi.
12. Personal files of officers concerned.
13. Guard file /Order folder.
14. Spare copies -10.

*Attested  
Ranbir  
Advocate*

For Director General.

*[Signature]*

**ANNEXURE - I**

S.No.	Name	Whether SC/ST/OBC/PH	Place of present posting
1	2	3	
1	Nayan Prasad	Neither	AIR, Guwahati
2	K.S. Sahi	-	AIR, Baderwah
3	B.A. Buchh	-	RK, Srinagar
4	Khalid Latif	-	CBS, Bhopal
5	Smt. Dipti Mishra	-	DDK, Bhubaneswar
6	D. Mary Kutty	-	CBS, TVM
7	M. Rama Rao	-	AIR, Hyderabad
8	S. Swaminathan	-	AIR, Chennai
9	B.L. Saini	-	AIR, Jaipur
10	B.M. Jaidi	-	AIR, Dharwad
11	K.R. Yadav	-	AIR, Jagdaipur
12	Keya Bose	-	AIR, Siliguri
13	M.D. Panda	-	AIR, Sambalpur
14	Nirmal Kaira	-	ESD, Delhi
15	D. Somaya	-	AIR, Boiangir
16	Varsha Sharma	-	CBS, Bhopal
17	Kailol Datta	-	AIR, Kolkata
18	S.K. Malhotra	-	AIR, Poonch
19	L.K. Mulony	ST	AIR, Kohima
20	Gautam Kr. Karar	-	DDK, Kolkata
21	K. Parida	-	DDK, Bhubaneswar
22	Alok Kumar Ray	-	AIR, Betul
23	N. Vasudev	-	AIR, TVM
24	Pratul Joshi	-	AIR, Lucknow
25	Y.P. Singh	-	NSD, New Delhi
26	M. Samal	-	AIR, Cuttack
27	M. Hari	-	AIR, Hyderabad
28	Jainendra Singh	-	AIR, Patiala
29	Sharmila Goswami	-	AIR, Delhi
30	S.N. Nambothiri	-	AIR, Thrissur
31	Md. Badruddoza	-	AIR, Itanagar
32	Om Prakash Jamuar	-	AIR, Patna
33	J.K. Panda	-	AIR, Cuttack
34	S.K. Srivastava	-	AIR, Shivpuri
35	P.K. Majhi	-	AIR, Bolangir
36	K.S. Srivastava	-	AIR, Kanpur
37	Dr. T. Dutta	-	AIR, Cuttack
38	C. Routray	-	CBS, Cuttack
39	R.C. Sahu	-	DG: AIR
40	A.K. Srivastava	-	AIR, Allahabad
41	S.K. Das	-	AIR, Cuttack
42	E. Achou Singh	-	AIR, Imphal
43	T.K. Manojan	OBC	AIR, Thrissur
44	G. Jaya	-	AIR, TVM
45	Ch. Sitaram Babu	-	AIR, Hyderabad

46	P K. Srivastava		DDK, Nagpur
47	Biju Mathew		AIR, TVM
48	D.J. Francis		AIR, Sagar
49	J.K. Pradhan		AIR, Sambalpur
50	L.D. Yadav		AIR, Chittorgarh
51	A K. Panigrahi		T&PES, New Delhi
52	A K. Dash		AIR, Cuttack
53	G M. Pareek		DDK, Jaipur
54	Siddharth Maity		AIR, Keonjhar
55	N P. Nigam		DDK, Jaipur
56	D. Raja Reddy		AIR, Hyderabad
57	Vivasvan Arya		AIR, Guna
58	Dipankar Bhattacharjee		CBS, Kolkata
59	Archana Prasad		AIR, Lucknow
60	V.K. Srivastava		AIR, Gorakhpur
61	Rajiv Dubey		AIR, Kanpur
62	Sudip Sen		AIR, Bhawanipatna
63	P. Kalyanaraman		AIR, Madurai
64	Satendra Pai Singh		AIR, Bhopal
65	M. Devdas	ST	AIR, Coimbatore
66	J R. Munda	SC	AIR, Bolangir
67	Kunj Bihari	SC	AIR, Rewa
68	Pyarelal	SC	RK, Jammu
69	Jai Bhagwan	SC	AIR, Shimla
70	S.K. Singh		DDK, Delhi
71	M.V. Devdhar		AIR, Allahabad
72	Shambu Dayal	SC	AIR, Churu
73	Indrajit Karmakar	SC	AIR, Dibrugarh
74	Khaikholer Kipgen	ST	AIR, Imphal
75	G. Chinkhanjan	ST	AIR, Imphal
76	Mohan Dhanraj	SC	AIR, Shahdol
77	H. Tuboi	ST	AIR, Imphal
78	A. Aruna	SC	AIR, Chennai
79	Shivram Singh Rawat	ST	AIR, Guwahati
80	Y. Nageswara Rao	SC	AIR, Hyderabad
81	D.R. Meena	ST	AIR, Bikaner
82	R.K. Meena	ST	CBS, Jaipur
83	J.P. Meena	ST	AIR, Swamadhopur
84	N.R. Meena	ST	AIR, Banswara
85	K.P. Meena	ST	AIR, Kota
86	Reshma Khan		AIR, Jaipur
87	G.C. Tripathy		CBS, Cuttack
88	K. Chakraborty		AIR, Silchar
89	Rangoli Srivastava		CBS, Delhi
90	M. Sivendran		DDK, Chennai
91	C.F. Advani		AIR, Jaipur
92	J.N. Bhattacharjee		AIR, Kolkata
93	V.E. Sardiger		AIR, Mangalore
94	B.T. Krishnakumari		AIR, Hyderabad
95	R.K. Agnihotri		DDK, Raipur
96	Saroj Parmer		AIR, Jaipur

97	R. Rajagopal	-	AIR, Chennai
98	N M. Subudhi	-	AIR, Berhampur
99	Mahua Datta	-	AIR, Agartala
100	Dilip Saikia	-	AIR, Guwahati
101	S. Arumugam	-	AIR, Tirunelveli
102	M.A. Latoo	-	RK, Srinagar
103	U. Oram	ST	AIR, Rourkela
104	V.K. Raina	-	AIR, Kathua
105	Krishna Kumar	-	AIR, Indore
106	Sunder Singh	SC	AIR, Shahdol
107	M.B. Saxena	-	AIR, Rewa
108	Kiran Farooqi	-	AIR, Chandarpur
109	Karamjit Kaur	-	AIR, Bathinda
110	A.K. Trivedi	-	AIR, Bhagalpur
111	Shiv Prasad	-	AIR, Muthura
112	Girish V. Patil	-	AIR, Dharwad
113	Shakuntala Gautam	SC	AIR, Kanpur
114	B.V. Daslania	-	AIR, Vadodara
115	Lata Sharma	-	DG AIR
116	Sarda Rajan	-	AIR, Delhi
117	Shailendra	-	AIR, Ranchi
118	Sumona Pandey	-	AIR, Lucknow
119	S.N. Mishra	-	AIR, Patna
120	G. Vijay Kumar	-	AIR, Hyderabad
121	Pyarelal	SC	AIR, Kanpur
122	Rajesh Kumar	-	AIR, Allahabad
123	Rajni Pande	-	AIR, Bhopal
124	K.C. Mondal	SC	DDK, Kolkata
125	Goukahnkhup	ST	AIR, Lunglei
126	Iva Mitra	-	DDK, Kolkata
127	Hiren Chandra Nath	-	AIR, Guwahati
128	M. Srinivasan	-	DDK, Chennai
129	Lalnunziri	ST	AIR, Aizawl
130	Parul Vyas	-	AIR, Ahmedabad
131	B. Chitti Babu	SC	AIR, Hyderabad
132	Sumedha Phadate	-	AIR, Panaji
133	Abino Lasuh	ST	AIR, Kohima
134	Rabia Rasool	-	RK, Srinagar
135	Somit Mitra	-	AIR, Kanpur
136	K. Mindo	ST	AIR, Passighat
137	M.S. Lalas	-	AIR, Jodhpur
138	H.I. Abdul Rasheed	-	AIR, Mangalore
139	Rajiv Batra	-	ESD, Delhi
140	D. Pradhan	ST	AIR, Joranda
141	S.A.K.M. Hussaini	-	AIR, Hyderabad
142	M. Balakrishnan	-	AIR, Thrissur
143	Nardeep Singh	-	AIR, Jalandhar
144	Basant Atram	ST	CBS, Bhopal
145	Avro Chaudhary	-	AIR, Hazaribagh
146	B. Lyngdoh	ST	LRS, Jowai
147	M. Biramani Singh	-	AIR, Imphal

148	S.N. Solanki	OBC	AIR, Jhalawar
149	Aparna Banerjee	-	DDK, Kolkata
150	D. Mohan	-	AIR, Ooty
151	Niti Sharma	-	AIR, Guwahati
152	V. Raisinshani	-	VBS, Mumbai
153	D.K. Dave	-	AIR, Mumbai
154	Maulin Munshi	-	AIR, Ahmedabad
155	Biakchungnunga	ST	AIR, Aizwal
156	Basanappa Bauvinagidad	-	AIR, Dharwad
157	Dhara Saraswati	-	AIR, Shimla
158	Meenakshi Kalia	-	AIR, Chandigarh
159	V.S. Sanjwan	-	AIR, Delhi
160	Sanjay K. Pandey	-	AIR, Lucknow
161	Seema Vijai	-	AIR, Jaipur
162	Naveen Kr. Prasad	SC	AIR, Hazaribagh
163	L. Kanongo	-	AIR, Cuttack
164	K.P. Ravindran	-	AIR, Devikulam
165	B.S. Pujari	SC	AIR, Guwalior
166	k.l. Srinivasa Reddy	-	AIR, Hyderabad
167	Renu Raina	-	RK, Jammu
168	Gulab Singh	SC	AIR, Rohtak
169	S. Santhanam	-	DDK, Chennai
170	Sharda	-	AIR, Mangalore
171	Nazila Jaffer	-	AIR, Dibrugarh
172	B.N. Trivedi	-	AIR, Udaipur
173	Jangkhola Ganagte	ST	AIR, Imphal
174	Kalu Ram Parihar	SC	AIR, Jodhpur
175	Ram Balak Prasad	ST	AIR, Hazaribag
176	Ashish Kumar	-	ESD, Delhi
177	Sadananda Hola	-	AIR, Bhadravati
178	Gurjeev Singh Walia	-	AIR, Chandigarh
179	K.R. Shaji	SC	DDK, Thrissur
180	M.P. Kujur	ST	AIR, Rourkela
181	A.C. Jena	SC	AIR, Jeypore
182	Ram Chandra	SC	AIR, Rampur
183	V.K. Bhan	-	AIR, Kathua
184	Ramesh Ch. Bhargava	SC	AIR, Indore
185	Samuel Z. Hrangate	ST	AIR, Aizwal
186	A.L. Kumar	-	AIR, Hyderabad
187	Amlendu Shekar	-	ESD, Delhi
188	R. Sadagopan	-	AIR, Madurai
189	Anuradha K. Katti	-	AIR, Dharwad
190	Geeta Gida	-	AIR, Daman
191	Surinder Pal	SC	AIR, Chandigarh
192	S. Baishya	-	AIR, Guwahati
193	Ramavtor Meena	ST	AIR, Jaipur
194	L.K. Panda	-	AIR, Sambalpur
195	Manjula Negi	-	AIR, Nazibabad
196	Thangkhplet Haokip	ST	DDK, Imphal
197	Joshi P.U	-	AIR, TVM
198	T.R. Mangotra	SC	RK, Jammu

200	K. Kameswar		AIR, Hyderabad
201	Madhukar Pandey		AIR, Ranchi
202	D. K. Naikdeo		AIR, Rewa
203	J.R. Rathod	SC	AIR, Ahmedabad
204	K. Sarchini Devi		AIR, Chennai
205	Narayana M. Bhat		AIR, Karwar
206	Sanjay Kumar		DTPES, Delhi
207	S.D. Yadav	SC	AIR, Jodhpur
208	D. Purkayastha		AIR, Silchar
209	J. Bhuae	ST	AIR, E'hawanipatna
210	T. V. Awasthy	SC	AIR, Kozhikode
211	Ram Sumer Singh	SC	AIR, Varanasi
212	Y. Aruna Kumar		AIR, Vijayawada
213	Amit Mitra		AIR, Purnea
214	S. De Sarkar		AIR, Silchar
215	S. Murugaiyan		AIR, Trichy
216	Minir Mehta		DDK, Mumbai
217	Manoj Mainkar		AIR, Delhi
218	Gopalakrishna N. Bhat		AIR, Bangalore
219	L.N. Meena	ST	AIR, Jodhpur
220	Thomas Philip	PH.	CBS, TVM
221	P.P. Choudhary		DDK, Silchar
222	Mala Tatarway		AIR, Dharbanga
223	N. Suchakar Rao	SC	AIR, Vijayawada
224	N. Rukmini		AIR, Tirupathi
225	A.N. Desai		AIR, Dharwad
226	T.B. Sanghani		AIR, Godhra
227	Harendra Kumar		CPC, Delhi
228	M. Umamaheswari		CBS, Chennai
229	Sharwan Lal Meena	ST	AIR, Jaipur
230	P. Salan	SC	AIR, Kochi
231	Lok Nath Bhagat	ST	AIR, Daltonganj
232	Ranjena Giri		DDK, Bhurbaneshwar
233	M. Bhattacharjee		AIR, Silchar
234	Madhulika Srivastava		AIR, Lucknow
235	N.C. Hari	SC	CBS, Kolkata
236	C.N. Bengeri		AIR, Dharwad
237	N.N. Surendranath		AIR, Bangalore
238	Sathvic		
239	J.H. Parmar	SC	AIR, Vadodra
240	M.K. Sandhya Shree		AIR, Cuddapah
241	S.H. Mohanty		AIR, Cuttack
242	Nareshwar Sainary	ST	AIR, Guwahati
243	C. Sree Kumar		CBS, TVM
244	M.C. Soreng	ST	AIR, Ranchi
245	Y.B. Dave		AIR, Surat
246	Divakar G. Hedge		AIR, Dharwad
247	H.S. Ganesh		AIR, Chennai
248	L.C. Deka	ST	AIR, Dibrugarh
249	Lakshmi Paswan	SC	AIR, Purnea
250	Shrikant Saxena		CPC, Delhi

240	Sunil Gajou		CBS, Jaipur
250	P. A. Eju		AIR, Thrissur
251	Maya Hansraj	SC	DTPES, Delhi
252	J.N. Rawal	-	AIR, Bhuj
253	A.S. Shankarnarayana	-	AIR, Bhadravati
254	B. Raja Ram	-	FM, Kodaikanal
255	Raj Kishore	SC	AIR, Patna
256	T. Vahid	-	CBS, TVM
257	M.H. Anjaria	-	AIR, Bhuj
258	Garojini Devi	-	DDK, Chennai
259	Navneet Kumar	-	DDK, Patna
260	Anjana C. Yathoor	-	AIR, Gulbarga
261	M. G. Mohana Krishnan	-	AIR, Chennai
262	C.P. Varun	SC	STI(P), Delhi
263	Johnson Lukose	-	AIR, TVM
264	S.S. Chaudhary	SC	AIR, Patna
265	T.K. Unnikrishnan	-	AIR, Kannur
266	R. Venkatesh Babu	-	DDK, Bangalore
267	Neeraja Prabhakar	-	AIR, Pondicherry
268	S.P. Singh	SC	NC, New Delhi
269	A. Sampath Naidu	-	CBS, Bangalore
270	M.S. Kendadamat	-	AIR, Chitradurga
271	T.V. Vidyashankar	-	AIR, Bangalore
272	Pradeep Kumar	-	DTPES, Delhi
273	R. Sudarshan	-	AIR, Port Blair
274	B. Shiva Kumar	-	AIR, Hassan
275	P. John Kurien	-	AIR, Kozhikode
276	V. Ramesh Babu	PH	AIR, Chennai
277	Sandhya Ranjitha P.	-	DDK, TVM
278	M.S. Suma	-	CBS, Bangalore
279	H.S. Vyes	-	AIR, Jaipur
280	P. Udayabhanu	-	AIR, Kozhikode
281	R. Venkateshwaran	-	AIR, Trichy
282	Raghupati Hедge	-	AIR, Bangalore
283	S. Ashok	-	AIR, Kozhikode
284	R. Jaya Balan	PH, OBC	AIR, Madurai
285	R. Murali	-	AIR, Kodaikanal
286	P.H. Majumdar	-	DDK, Gulbarga
287	R. Anita Verma	-	AIR, Thrissur
288	Pavana Khatri	-	AIR, Jaipur
289	T.K. Gayatri Devi	-	CBS, Chennai
290	Concepta Fernandes	-	AIR, Mangalore
291	P.M. Edwin	-	AIR, Thrissur
292	G. Sankara Vadivel	-	AIR, Chennai
293	T.R. Lasitha	-	AIR, Mysore
294	M. Sasi Kumar	OBC	AIR, TVM
295	J. Sundar	SC	DDK, Chennai
296	M. Renuka Prakash	-	AIR, Bangalore
297	P.K. Janardanan	SC	AIR, Kannur
298	S. Natrajan	-	AIR, Chennai
299	K. Vernila Kulothungan	SC	AIR, Pondicherry

302	R.T. Kulkarni		Mkt., Bangalore
311	Kusum Priyadarshini	OBC	AIR, TVM
322	T.C. Indira	SC	AIR, Thrissur
303	Shirley Jacob	-	AIR, Kochi
304	R. Srinivasan	-	DDK, Chennai
305	S.R. Inayath	-	AIR, Bangalore
306	M.A. Sudarshana	-	AIR, Bhadravati
307	V. Sunanda	SC	AIR, Gulbarga
308	U.R. Kulkarni	-	AIR, Indore
309	S. Vijaya Kumari	SC	AIR, Madurai
310	R.C. Khari	-	AIR, Jaipur
311	S.P. Kahalekar	-	AIR, Sangli
312	S.P. Singh	SC	AIR, Dharamsala
✓313	<u>Latneekung Khobung</u>	ST	AIR, Aizawl
314	P.C. Kotaria	ST	AIR, Surat
315	Suparna Samaodar	SC	AIR, Murshidabad
316	A.P. Khound	-	AIR, Guwahati
317	Ram Sevak	SC	AIR, Allahabad
318	N.N. Patnaik	-	AIR, Jeypore
319	C.C. Manlong	ST	AIR, Itanagar
320	Shiv Singh Choudhary	SC	AIR, Gwalior
321	P. Chinnaswamy	ST	AIR, Chennai
322	Inayatullah Gowher	-	RK, Srinagar
323	G.S. Sarma	-	DDK, Nagpur
324	Kaushik Sarkar	-	AIR, Kolkata
✓325	<u>Lal Zidinginga Renthlei</u>	ST	AIR, Lunglei
326	Swarn Kaur	SC	AIR, Jalandhar
327	J.C. Saikia	ST	AIR, Dibrugarh
328	G. Murtem	ST	AIR, Itanagar
329	Mansharam Yaduvanshi	OBC	AIR, Rampur
330	Madhu Sanwal	-	AIR, Lucknow
331	Shivendra Verma	SC	DDK, Bhopal
332	Thara Devi	ST	CBS, Chennai
333	Ashis Kumar Malik	SC	AIR, Port Blair
334	N.C. Halder	SC	CBS, Kolkata
335	S.K. Pradhan	-	Mkt., DDK, Mumbai
336	Inderjeet Singh Duggal	-	AIR, Shimla
337	A. Miyi	ST	AIR, Itanagar
338	Avinash Singh	-	DDK, Jalandhar
339	Rajeev Narayan	ST	AIR, Agra
340	Dashrath Prasad	SC	AIR, Jabalpur
341	S.N. Sarma	-	AIR, Nagpur
342	Sampa Choudhary	-	CBS, Kolkata
343	H. Tachang	ST	AIR, Itanagar
344	A. Srivastava	-	AIR, Allahabad
345	Gulab Sai Painkra	ST	AIR, Jabalpur
346	Jayashree Pal Chowdhary	-	AIR, Siliguri
347	S.B. Malode	-	AIR, Mumbai
348	B. Gooma	ST	AIR, Itanagar

358	M. Babu Rao	-	DDK, Hyderabad
359	Ram Prakash	SC	AIR, Chhatarpur
360	Rajiv Kharbanda	-	AIR, Chandigarh
361	S. F. Lothe	-	AIR, Nasik
362	S. Rangmang	ST	AIR, Itanagar
363	M. L. Gokhale	-	Mkt., DDK, Mumbai
364	P. D. Raut	-	AIR, Nagpur
365	U. S. Dixit	-	AIR, Mumbai
366	N. E. Pawar	-	AIR, Aurangabad
367	R. V. Mangalwade	-	Mkt., Mumbai
368	S. S. Khalekar	-	AIR, Sangli
369	S. Y. Bhakte	PH	AIR, Nagpur
370	P. Z. Zorande	SC	AIR, Nagpur
371	E. P. Nadge	ST	AIR, Ahmednagar
372	S. M. Injewar	ST	AIR, Parbhani
373	Sanjala Khushu	-	DT&PES
374	Shailendra Verma	SC	DD, News
375	B. V. Sridhar	ST	AIR, Bangalore
376	Th. Ibocha Singh	SC	AIR, Imphal
377	J. D. Umredkar	ST	AIR, Nagpur
378	Sumit K. Chakraborty	-	AIR, Kolkata
379	V. Gopichand	-	AIR, Hyderabad
380	C. B. Venugopal	OBC	AIR, Thrissur
381	Rakesh Jain	-	AIR, Jaipur
382	H. K. Mavani	-	AIR, Rajkot
383	Anil K. Chadda	-	AIR, Shimla
384	Anne Fernandes	-	AIR, Panaji
385	Harpreet Singh	-	AIR, Jalandhar
386	S. Bandopadhyay	-	AIR, Agartala
387	Atmeshwar Jha	-	AIR, Chaibasa
388	J. Sethi	SC	AIR, Berhampur
389	V. Parthasarthy	-	AIR, Chennai
390	J. Choudhury	-	AIR, Silchar
391	Digambar Singh	-	AIR, Lucknow
392	P. P. Chakravarthy	-	DDK, Shillong
393	Jagdish Adhikari	-	AIR, Jagdalpur
394	Meena Prakash	-	AIR, Port Blair
395	Ajit Singh	-	AIR, Kurukshetra
396	K. K. Lidco	-	RK, Jammu
397	R. Basavraju	ST	AIR, Bangalore
398	S. M. Joshi	-	AIR, Parbhani
399	R. K. Bhatt	-	RK, Jammu
400	Indu Sharma	-	DG, AIR
401	Kordalin Thangkhiew	ST	AIR, Shillong
402	Sharmila Khatri	-	AIR, Jaipur
403	Sanjay Aggarwal	-	DT&PES
404	Z.A. Munshi	-	AIR, Vadodara
405	Leena P. Baby	-	AIR, Kozhikode
406	Janak Raj	OBC	AIR, Patiala
407	D. Murali	-	AIR, Anantapur
408	Uday Karmat	-	DDK, Panaji

400	R R. Srivastava		AIR, Patna
401	Kingshuk Sarkar		AIR, Kolkata
402	S. Rama Chandran	SC	AIR, Coimbatore
403	M.R. Naik	ST	CBS, Cuttack
404	Hemant Kumar Mishra		AIR, Indore
405	Harshit Kumar		AIR, Allahabad
406	Sanam		AIR, Port Blair
407	R. Pegu	ST	AIR, Silchar
408	Anil Verma		AIR, Shimla
409	B.L. Sahu	OBC	AIR, Jabalpur
410	R.N. Shirabadgi		AIR, Dharwad
411	R.V. Samant		AIR, Kolhapur
412	Ferdinand A. Dkhar	ST	AIR, Shillong
413	K.J. Shetty		CBS, Mumbai
414	Jayanth Srivastava		AIR, Guna
415	J. N. Joshi		AIR, Rajkot
416	Naveen K. Gupta		AIR, Dehi
417	Min Oberoi		AIR, Chandigarh
418	K. Saiprasad		CBS, Hyderabad
419	Sushma Rajiv		AIR, Jaipur
420	P.V. Chitrapavai	SC	DDK, Chennai
421	Aseem Kr. Kazi		AIR, Guwahati
422	L. Palaya	ST	AIR, Baripada
423	Suveer Verma		DDK, Ranchi
424	A. Srivastava		AIR, Lucknow
425	Aparjita Sen (Ghosh)		AIR, Kolkata
426	K.G. Muraleedharan Pillai		AIR, TVM
427	Savio Noronha		AIR, Panaji
428	Krishna Deo Shukla		AIR, Port Blair
429	R.K. Tikko		RK, Jammu
430	M.J.G. Shaikh		AIR, Mumbai
431	Rabbani Kolar		AIR, Bijapur
432	J.M. Pandya		AIR, Ahmedabad
433	Paramjit Singh		AIR, Jalandhar
434	Y. Srinivasulu		AIR, Cuddapah
435	Rnajan Gupta		AIR, Delhi
436	Tapan K. Dutta		AIR, Guwahati
437	Rakesh Dhoundiyal		AIR, Bhopal
438	Y.R. Sundas	SC	AIR, Kurseong
439	A.A. Sherwani		AIR, Jaipur
440	S. Stephen	PH.	AIR, Trichy
441	Ragit Sinha		AIR, Patna
442	Ferdinand Marak	ST	AIR, Tura
443	K.B. Trivedi		AIR, Lucknow
444	Cypriano Lopes		DDK, Panaji
445	Mchd. Tarig		RK, Srinagar
446	B.D. Kamble	SC	AIR, Raichur
447	M.G. Vedamurthy		AIR, Bhadravati
448	K. Kaliaperumal		AIR, Pondicherry
449	D. Rajendran	OBC	AIR, Nagercoil

450	Shashi Mohan	-	AIR, Rampur
451	Suman Agarwal	-	DG: AIR
452	Manumantha Rayappa	ST	AIR, Mangalore
453	M. Paul Rajasekhar	-	AIR, Nizamabad
454	A.K. Zaia	SC	AIR, Ahmedabad
455	Kelsong Tsomo	ST	AIR, Kurseong
456	A. K. Goyal	-	AIR, S. Madhopur
457	P. Kelita	-	AIR, Nagaon
458	Gurinderjit Singh	SC	AIR, Jalandhar
459	Jyoti K. Prasad	SC	AIR, Patna
460	Madan Mohan Mishra	-	AIR, Gwalior
461	M. E. Sawkhnie	ST	AIR, Shillong
462	M. S. Raghuvansi	-	AIR, Faizabad
463	Cynthia Rego	-	AIR, Panaji
464	S. K. Kaul	-	RK, Jammu
465	Lakpa Lama Yonjana	-	AIR, Gangtok
466	Pramod Kumar	-	AIR, Delhi
467	R. R. Kalkaini	-	AIR, Gulbarga
468	Ch. Mahesh	-	AIR, Vijayawada
469	K. V. Bhave	-	AIR, Bhuj
470	Samir Shukla	-	AIR, Raipur
471	Shankar Ram	SC	AIR, Sasaram
472	Rajiv Kumar	-	AIR, Bhatinda
473	Gokul Kochary	ST	AIR, Haflong
474	C. L. Chaudhary	-	AIR, Barmer
475	Satyabrat Singh	-	AIR, Mathura
476	N. T. Batta	-	AIR, Panaji
477	K. A. Nengroo	-	RK, Srihagar
478	Dominic Thomas	-	ESD, Delhi
479	Amar Deep Singh	-	AIR, Bhatinda
480	R. G. Pandya	SC	CBS, Ahmedabad
481	A. M. Mohan Kumar	-	AIR, Mangalore
482	N. Vijayaraghava Reddy	-	AIR, Tirupati
483	Ajay Kr. Roy	SC	AIR, Jamshedpur
484	M. K. Sharma	-	AIR, Alwar
485	K. Remanan Swami	-	AIR, Sagar
486	Dr. D. K. Saraswat	-	AIR, Mathura
487	M. A. Ganai	-	AIR, Baderwah
488	O. P. Lakhara	-	AIR, Jodhpur
489	P. S. Suryanarayana Bhat	-	AIR, Mangalore
490	Ramendra Singh	SC	AIR, Gwalior
491	Atar Singh	SC	NSD, Delhi
492	K. Venkateswara Rao	-	AIR, Visakhapatna
493	Veenita Thakur	PH	AIR, Purnia
494	D. K. Singh	-	AIR, Varanasi
495	Nutan S. Kadam	-	AIR, Bangalore
496	A. Vijaybhaskar Reddy	-	AIR, Cuddapah
497	Basudha Banerjee	-	DG: AIR

498 D. K. Rajak SC AIR, Chatarpur  
499 B. K. Rajak SC AIR, Purnia  
500 Yogesh Kanwa SC AIR, Churu  
501 Bhimsen Deharia SC AIR, Chhindwara  
502 Prakash Chand SC National Channel, Delhi  
503 Pankaj Kr. Meshram SC AIR, Raipur  
504 S. L. Panwar SC AIR, Jaipur

12:15 PM SATTELITE MESSAGE DT. 25/2/2006

The Transmission Executive, Production Assistant and its equated categories who are promoted as programme Executive in All India Radio and Doordarshan purely on Adhoc basis Vie D.G. AIR order No. 17/2005-S/B dt 25.2.2005 only for one year are hereby reverted to their respective Trex. post w.e.f. 24.2.2006.

Adhoc pex listed on 31.12.2004 vide this Directorate Communication dt 3.8.2005 issued under file no. 42/2005-S/B will continue as Pex on adhoc basis untill further orders.

*S. Varma*  
27/02/06  
(LALTHANSANGA VARTE)  
STATION DIRECTOR.

*Attested  
Debika  
Advocate*

*Carma K. Varma  
for All India Radio*

*app 2006*

7:50pm

D.G. INSTRUCTION

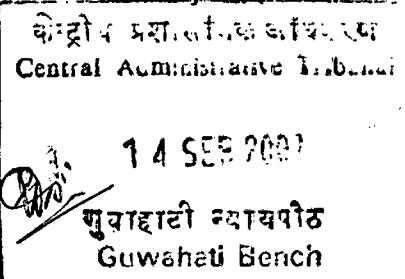
1/3/2006

1) In continuation of this Directorate order no. 14/2006/SIP at 24.2.2006 file No. 4/2/2005 SI the Trexes, Production Assistants and its equated categories reverted from the post of Pex which effect from 24-2-2006 shall henceforth hold the current charge of Pex without financial emoluments in the stations they are presently posted.

2) In connection with the visit of U.S President Mr. George W. Bush, a special composite programme will be broadcast from All India Radio, Delhi on Thursday 2-3-2006 from 1200 to 1315 h including the joint press conference US President's address before invited audience from Purana Qila on 3/06 from 1850 hrs. RN Support DLS-7 will be available to relay by all Primary Channel and other interested stations.

(LALTHANSANGA VARTE)  
STATION DIRECTOR.

Attested  
Mulla  
Alwazier



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH AT GUWAHATI

O.A. No. 315 of 2006

Sri L. Khobong

..... Applicant.

-Vs-

Union of India & Ors.

..... Respondents.

The written statement filed on behalf  
of the Respondents above named.

WRITTEN STATEMENT FILED ON BEHALF OF THE RESPONDENT

MOST RESPECTFULLY SHEWETH:

1. That with regards to the statement made in paragraph of the instant petition the Respondents have no comment.
2. That with regard to the statement made in paragraphs 2 & 3 of the instant petition the Respondents have no comment.
3. That with regard to the statement made in paragraph 4.1 of the instant petition the Respondents have no comment.
4. That with regard to the statement made in paragraphs 4.2, 4.3, 4.5, 4.6, 4.7, 4.8, and 4.9 of the instant petition the Respondents beg to state that the applicant and Respondent No.5 were appointed as TREX in the year 1989 is a matter of record hence no comments.

Filed by the respondents  
through *Guwahati Bench*  
12.09.07 S.C. 625C

The applicant has stated that in the Zonal Seniority List as on 01/01/1995, he was placed senior than the above private respondent on the basis of securing higher rank in SSC panel. It is not denied. However, he got promoted only in the way by virtue of his placement in lower positions in the seniority list dated 25/07/2005 in comparison to the Private Respondent Sh Renthlei who got promotion in 2002. Subsequently, he has been reverted w.e.f. 25/02/2006. This situation has arisen because this Directorate had not received the rank of both the concerned from the Zonal Head AIR Station i.e., AIR, Aizawl.

After receiving the representation of Sh L. Khobung, PEX, AIR, Aizwal dated 20/09/2006 regarding the fixing of the seniority of Sh L. Khobung over Sh L. Z. Renthlei it had been considered in this Directorate and place above Sh Renthlei in the 2<sup>nd</sup> Draft All India Eligibility List of TREXs and equated categories issued on 08/01/2007. Now, in the Final All India Eligibility List of TREXs and equated categories as on 01/01/2006 (updated upto 02/04/2007) Sh L. Khobung is placed at S. No.371 and Sh Renthlei is placed on 380 which will be shortly made available on AIRNET.

5. That with regards to the statement made in paragraph 4.4 of the instant petition the Respondents have no comment.
6. That with regards to the statement made in paragraph 4.10 of the instant petition the Respondents have no comment.
7. That with regards to the statements made in paragraph 4.11 of the instant petition the Respondents beg to state that the promotion made on the eligibility list circulated on 25/07/2005. In this list the applicant was junior to Sh Lal Zidinga Rentheli.

8. That with regards to the statement made in paragraphs 4.12 & 4.13 of the instant application the Respondents beg to state that the statements are made in the above paragraphs.

9. That with regards to the statement made in paragraph 4.14 of the instant petition the Respondents beg to state that the DOP&T had approved of extension of promotion period to those Programme Executive who were already working on ad-hoc basis as on 31/12/2004. It is also humbly submitted that the order dated 25/02/2005 in which the applicant was promoted was purely on ad-hoc basis and only for one year and it was also clearly mentioned that ad-hoc promotion will not confer any right or privilege for regular promotion.

10. That with regards to the statement made in paragraphs 4.15 to 4.19 of the instant petition the Respondents beg to state that the applicants have been promoted as Programme Executive for a period of one year or till the regular incumbents becomes available whichever is earlier. In order dated 25/02/2005, it was clearly mentioned that ad-hoc promotion will not confer any right or privilege to continue or for regular appointment in the grade. This is more so because there promotions are by and large against Direct Recruitment Quota vacancies and or being buildup as stopgap arrangement. It was also clearly mentioned in the said order that the ad-hoc promotion will be subject to the outcome of any court proceeding pending in the matter. The applicants were promoted purely on ad-hoc basis and cannot claim to continue as Programme Executive and it was also subjected to the outcome or any court proceedings. It is submitted that these facts mentioned in the promotion order dated

25/02/2005 itself. The seniority list circulated on 25/07/2005 has been stayed by Hon'ble CAT, Lucknow bench till the outcome of the case, the applicants cannot claim that their junior have been promoted in the grade of Programme Executive.

For regular promotions, the administration has constraint Clause 4(A)(1)(f) of the Recruitment Rules of the PEXs, has been challenged by some Production Assistants and the matter is presently sub-judice before the Hon'ble High Court of Rajasthan at Jaipur.

It is humbly submitted that the order dated 01/03/2006 is not compulsory one. The applicants may opt to work as Programme Executive without financial benefits or prepare to work as Transmission Executive. In fact, it was on the request of applicants only that they were given liberty to look after the work as Programme Executive without financial benefits. In terms of the rules the applicants cannot be continued on ad-hoc basis for a period of one year.

11. That with regards to the statements made in paragraphs 4.20 to 4.22 in the instant petition the Respondents have no comment.

12. That with regards to the statement made in paragraph 5.1 of the instant application the Respondents beg to state that the applicant was promoted on ad-hoc basis of the seniority list/ eligibility list of TREX dated 25/07/2005 which has been stayed and the matter is sub-judice. Once the seniority list dated 25/07/2005 has been stayed, the Respondents cannot act upon the same. Any ad-hoc promotion, if approved by DOP&T shall be as per unchallenged seniority only.

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13. That with regards to the statement made in paragraph 5.2 of the instant application the Respondents beg to state that the order dated 01/03/2006 is not compulsory one. The applicants may opt to work as Programme Executive without financial benefits or prepare to work as Transmission Executive. In fact, it was on the request of applicants only that there are given liberty to look after the work as Programme Executive without financial benefits. In terms of the rules the applicants cannot be continued on ad-hoc basis for a period of one year.

14. That with regards to the statement made in paragraphs 5.3 & 5.4 of the instant application the Respondents beg to state that the ad-hoc promotion is more so because these promotions are by and large against Direct Recruitment Quota vacancies and or being buildup as stopgap arrangement. It was also clearly mentioned in the said order that the ad-hoc promotion will be subject to the outcome of any court proceedings pending in the matter. The applicants were promoted purely on ad-hoc basis and cannot claim to continue as Programme Executive and it also subject to the outcome of any court proceedings. It is humbly submitted that these facts mentioned in the promotion order dated 25/02/2005 itself. The seniority list circulated on 25/07/2005 has been stayed by Hon'ble CAT, Lucknow bench till the outcome of the case, the applicants cannot claim that their junior have been promoted in the grade of Programme Executive. For regular promotions, the administration has constraint Clause 4(A)(1)(f) of the Recruitment Rules of the PEXs, has been challenged by some Production Assistants and the matter is presently sub-judice before the Hon'ble High Court of Rajasthan at Jaipur.

15. That with regards to the statement made in paragraph 5.5 of the instant application the respondents beg to state that the seniority circulated on 25/07/2005 has been stayed by Hon'ble CAT, Lucknow bench till the outcome of the case, the applicants cannot claim that their junior have been promoted in the grade of Programme Executive.
16. That with regards to the statement made in paragraphs 5.6 to 5.14 in the instant application the Respondents are already stated in the above paragraph of the instant written statement. The Respondents further beg to state that the grounds set forth in the instant application made by the applicant are not good grounds and not tenable in the eye of the law and therefore the instant applicant is liable to be dismissed.
17. That with regards to the statement made in paragraphs 6.7 and 8 to 8.7 of the instant application the Respondents have no comment.
18. That with regards to the statement made in paragraphs 9.1 and 9.2 of the instant application the Respondents beg to state that the claim of the applicant is illegal and ill founded and as such the instant application is liable to be dismissed.
19. That the respondents submit that the instant application has no merit and therefore the instant application is liable to be dismissed.

VERIFICATION

I, Dimesh Ch. Das s/o late Antra Lal Das.....  
aged about 51 years, R/o Chandmari, Guwahati.....  
District Kamrup..... and competent officer of the answering  
respondents, do hereby verify that the statement made in  
paras 1 to 18..... are true to my knowledge  
and those made in paras.....  
being matters of record are true to my information derived  
therefrom which I believe to be true and the rests are my  
humble submission before this Hon'ble Tribunal.

And I sign this verification on this 31<sup>st</sup> day of  
August 2007 at Guwahati.

Dimesh Ch. Das  
Signature

STATION DIRECTOR,  
ALL INDIA RADIO  
GUWAHATI.